

**SHRI U. K. LAKSHMANA GOWDA** (Karnataka): Sir, what is this Bill? Mr. F. M. Khan seems to be introducing a Bill to enforce MISA. (*Interruption*). He is himself shouting here that these are impractical things, that it cannot be done, and all that. He was saying that JP has proposed... (*Interruption*)

**THE VICE-CHAIRMAN (SHRI LOKANATH MISRA)**: It is not a point of order. So, let him first introduce the Bill.

**SHRI SUNDER SINGH BHANDARI** (Uttar Pradesh): Sir, it is a strange world.

**SHRI BIPINPAL DAS** (Assam): It is a private Member's Bill.

**THE VICE-CHAIRMAN (SHRI LOKANATH MISRA)**: Mr. Khan is to introduce the Bill. That is just what he has to do. At this stage nobody has to make a statement about what the Bill is. Mr. Khan, please introduce your Bill.

**SHRI F. M. KHAN** (Karnataka): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

*The question was put and the motion was adopted.*

**SHRI P. M. KHAN**: Sir, I introduce the Bill. Sir, I would request that this Bill should be allowed to be taken up earlier, because, generally a Bill takes four to five years to come up for consideration. I would request you to give priority to this Bill so that the subject-matter of the Bill could be taken up early.

**THE VICE-CHAIRMAN (SHRI LOKANATH MISRA)**: Action will be taken according to the Rules, and whatever could be done would be looked into. Now, Mr. N. B. Choudhury. Item No. 3.

## THE CONSTITUTION (AMENDMENT) BILL, 1974 (TO AMEND ARTICLES 74 AND 163)

**SHRI NRIPATI RANJAN CHOUDHURY** (Assam): Sir, I move:—

“That the Bill further to amend the Constitution of India, be taken into Consideration.”

Sir, this is a very simple Bill. The Bill seeks only to limit the number of Ministers both at the Centre and the States. In a parliamentary form of Government which is obtaining in India, the Council of Ministers is responsible for the administration of the country. There is, however, no provision in our Constitution regulating the size of the Council of Ministers. The matter is left to the discretion of the Prime Minister or the Chief Minister as the case may be. This lacuna in the Constitution has been expected by appointing any number of Ministers and introducing undesirable elements even in the administration. Floor-crossing and defections are encouraged by appointing the defectors as Ministers. This unhealthy and undesirable trend in our political system should be checked. The Administrative Reforms Commission has also admitted that certain norms should be followed in fixing the number of Ministers at the Centre and in the States. This Bill only aims to fix the number of Ministers both at the Centre and in the States.

Sir, since independence our country has witnessed different types of Governments, such as Congress Government, SVD Governments, United Front Governments and now we are having the Janata Government here. We have thus experienced many types of Government. But the basic character has not changed. What is the basic character? During the pre-independence era, people who were in politics had an ideal before them and it was on the basis of this ideal they fought during the freedom movement. But after independence politics has

become a tool only for capturing power and to remain in power. In 1967 when for the first time we had a political shake-up in this country, we saw many *Khichdi* Governments in States like Haryana, Punjab, U.P., Bihar, Orissa and even in West Bengal....

AN HON. MEMBER: And in Tamil Nadu,

SHRI NRIPATI RANJAN CHOU-  
DHURY: In Tamil Nadu it was not *Khichdi*. It was the DMK Govern-  
ment there.

श्री सुन्दर सिंह भन्डारी (उत्तर प्रदेश) :  
चावल में दाल मिले तो खिचड़ी है या दाल में  
चावल मिले तो खिचड़ी है ।

SHRI NRIPATI RANJAN CHOU-  
DHURY: It was a single party Go-  
vernment. It was only *chawal* चावल  
दाल मिलेगा तभी खिचड़ी होगी ।

You might remember how it came about in U.P. When the Speaker's election came, certain disgruntled elements in the Congress led by Shri Charan Singh, our Home Minister, crossed the floor and got the Speaker of their choice elected and our so-called progressives or leftists—Jana Sangh also became a leftist party—put Shri Charan Singh as the Chief Minister in Uttar Pradesh. The same thing happened in Haryana and as a result in 1967 we saw defectors' rule in the entire northern India. Again, the other day while I was moving a Bill in this House limiting the powers of Governors, the Law Minister assured us that no toppling of State Governments will be done by the Government. But two or three days later we found that Tripura Government was toppled and a defector has been put there as the Chief Minister under the Janata brand. A Janata-CPM combined defectors' rule has been established in Tripura. I know even today our Law Minister will give us some assurance. He will say that his party has adopted a policy of appointing Ministers whose number will not exceed

10 per cent of the strength of the House. In today's papers we saw that the Punjab Ministry has been sworn in. What is their strength? If it is to be one-tenth of the strength of the Assembly, there should be only 12 Ministers. But because of the Janata-Akali adjustments the number is sixteen.

Now, this ten per cent formula is also not working. This formula is not working. The same formula was accepted by the previous Government, the Congress Government. But the Congress Party also did not work it and it is because the so-called political power-seekers would always be there, whether it is the Janata Party or the Congress Party or any other Party. And here again it is because of the fact that the basic character of our so-called politicians is not going to change and there can be a change only when there is a specific provision in the Constitution which should be made for limiting the number of Ministers.

Our short history of the last thirty years will show that we have experienced defections and now this defection in being encouraged in a very big way by the present ruling alliance. You know, Sir, that I have already said about Tripura and how it became a victim of that. Next was the turn of Manipur. The other day, Sir, Mr. Bhupesh Gupta read out the letter of Shri Ashoka Mehta, a leader of the Janata Party, addressed to our Home Minister, Shri Charan Singh.

SHRI G. LAKSHMANAN (Tamil Nadu): Sir, on a point of information Mr. Choudhury, do you belong to a defector political party or a direct political party? I want to know that .. (Interruptions)...I want to know whether you belong to a defector political party or a direct party.

SHRI NRIPATI RANJAN CHOU-  
DHURY: Sir, how is it relevant to the issue?

SHRI G. LAKSHMANAN: You must reply to my question.

SHRI D. P. SINGH (Bihar): He does not belong to defector party. He is in the Congress..... (Interruptions).

SHRI G. LAKSHMANAN: Mr. Choudhury, do you belong to a defector political Party or not? You answer my Question.

THE VICE-CHAIRMAN (SHRI LOKANATH MISRA): Order, order, please. There is no point of order in this, Mr. Lakshmanan;

SHRIMATI AMBIKA SONI (Punjab): Sir, how is this question relevant?...

(Interruptions)

SHRI G. LAKSHMANAN: It is a point of information, Sir.

SHRI NRIPATI RANJAN CHOU DHURY: At least I have not defected. You accept that or not? I am in the Congress Party only.

SHRI G. LAKSHMANAN: You are in the Congress Party and under Shrimati Indira Gandhi it was a defector political party and you were and you are in that Congress.....

(Interruptions)

SHRI NRIPATI RANJAN CHOU DHURY: Your Janata Government is a defectors Government. We are in the Congress and we have not defected. At least, Sir, I have not defected... (Interruptions)... We are not like some people who have just recently crossed the floor and whom you have admitted. We have not defected. You make them Ministers in your Government. Make some of them at least Ministers . . .

(Interruptions)

THE VICE-CHAIRMAN (SHRI LOKANATH MISRA): Order, order, please.

SHRI NRIPATI RANJAN CHOU DHURY: Thirteen defectors have been admitted by the Janata Party

and you can complete the process by making them Ministers.... (Interruptions).

THE VICE-CHAIRMAN (SHRI LOKANATH MISRA): Mr. Choudhury, now kindly go on with your speech.

SHRI NRIPATI RANJAN CHOU DHURY: I am speaking. Sir, But . . .

SHRI G. LAKSHMANAN: Sir, does he belong to a defector political party or not? Sir, he is not answering... (Interruptions).

THE VICE-CHAIRMAN (SHRI LOKANATH MISRA): I cannot help it.

SHRI JAHARLAL BANERJEE (West Bengal): Sir, he does not know anything.

THE VICE-CHAIRMAN (SHRI LOKANATH MISRA): Mr. Choudhury, please go ahead with your speech now.

SHRI NRIPATI RANJAN CHOU DHURY: About Manipur, Sir, I referred to the letter of Shri Ashoka Mehta addressed to Shri Charan Singh. It was revealed in this House and it appeared in the proceedings and it appeared in the Press also; it gives a clear picture of toppling the Congress Government in Manipur and installing the Janata Government there with all the defectors there.

Sir, the honourable Law Minister, when he replied to the debate on my earlier Bill, categorically stated that his Government was not going to topple any State Government. After that, toppling was done is the case of Tripura. Now Sir, toppling has been done in the case of Manipur also and the Assembly has been kept in suspended

animation till a Janata Government is installed there. So, all these points I am making only to bring home the fact that he could not stand by his assurance before this House and any assurance from him cannot be relied upon. As I said earlier, the ten per cent formula is not working and I do not know what more assurances he is going to give. But his assurances cannot be relied upon. That is what I want to bring home to this House. Sir, if this type of defection is allowed to continue, I do not know what type of administration we are going to give to the people. There cannot be stability. Today the Janata Party is in power. The other day we were in power. It is all right. Tomorrow we may come again. Democracy is there. That is all right. But there must be a system that works and there must be some stability. Defection is a great destabiliser in this country's political scene. And you know that politics and economics go together. If your political system is destabilised, your economy is also going to be destabilised. You cannot stabilise your economy if you have an unstable political system. So my humble submission is that the Government should accept my amendment, and thereby . . .

**SHRI SUNDER SINGH BHAN-DARI:** This is a Bill.

**SHRI NRIPATI RANJAN CHOU-DHURY:** This is an amending Bill. So let them accept my amendment and thereby put an end to this defectors' raj. Your Government may also be toppled by the power seekers. Your Government in Delhi may be toppled by them. 'Trouble has already started in your party. It has appeared in the paper today that about a hundred Janata MLAs in Bihar have revolted. There was a lot of *hulla gulla* in the Assembly hostel in Lucknow yesterday. Now the trouble has already started. You will also destabilise yourself unless you

take a definite policy in the matter and a constitutional provision is made to stop all such types of things. The Administrative Reforms Commission has also suggested that something should be done to limit the number of Ministers.

Besides, there is another point. Sometimes for sticking to power, even many of the Heads of Government make any number of persons as Ministers. They appoint any number of Ministers. By that, these Ministers are devalued. Ministers have been devalued nowadays. Apart from that, it is a drain on the National Exchequer. In a country like ours where more than 60 per cent of the people are living below poverty-line, we cannot afford to be luxurious by having a galaxy of Ministers. Mr. Advani is laughing. You will have many more Ministers. The day is not very far . . .

**AN HON. MEMBER:** He cannot reach your number.

**SHRI NRIPATI RANJAN CHOU-DHURY:** You may be laughing. But you will feel this thing. I have never been a Minister. Even then I feel like that as a citizen as a parliamentarian. Therefore, I am raising this issue. I hope the hon. Law Minister will accept my amendment.

Sir, with these words, I move.

*The question was proposed.*

**श्री सुन्दर सिंह भंडारी :** उपसभाध्यक्ष महोदय, श्री चौधरी जी ने जो विधेयक मदन के सामने प्रस्तुत किया है, उन्होंने उसका जो विश्लेषण किया है, उससे मैं बहुत हद तक सहमत हो सकता हूँ। लेकिन इस बिल में जो उन्होंने इसका इलाज सुझाया है, वह कहीं भी उस विश्लेषण के साथ मेल नहीं खाता। उनका दल बदल पर जो तर्क रहा है और दल बदल के संदर्भ में यह संख्या निर्धारित करना कहां तक तर्क संगत है, मैं यह नहीं समझ पाया। उन्होंने अपने बिल में राज्यों के मंत्रिमंडल के

(श्री सुन्दर सिंह भंडारी) :

सदस्यों की संख्या 30 से अधिक नहीं होनी चाहिए, इसका उल्लेख किया है, मैं श्री चौधरी को याद दिलाना चाहता हूँ कि हिन्दुस्तान में ऐसे भी राज्य हैं जिनके विधायकों की कुल संख्या 60 है। अब यदि 30 की संख्या पर यहां प्रतिबन्ध लगाया जाये तो . .

SHRI S. W. DHABE (Maharashtra):  
It is not more than 30.

श्री सुन्दर सिंह भंडारी : मैं प्रतिबन्ध की ही बात कर रहा हूँ।

वे समझते हैं कि दल बदल की भावना पर एक बहुत बड़ी रोक इससे लग जायेगी—यदि यह संख्या 30 से ज्यादा नहीं होगी—परन्तु मुझे ऐसा नहीं लगता। इसलिये मैं श्री चौधरी की राय से यहां मतभेद रखता हूँ।

उपसभाध्यक्ष महोदय, अन्तर्लोकता शासन एक इकाई है, मंत्रिमंडल की एक सामूहिक जिम्मेदारी है। उसे छोटा होना चाहिए, यह एक मार्ग दर्शक सिद्धान्त रह सकता है, रहना चाहिए। लेकिन अगर हम किसी आंकड़े पर जाकर उसको करेंगे तो उपयोग के बजाय दुर्लभयोग की संभावना भी इसमें है। इसलिये मैं समझता हूँ कि प्रशासनिक सुधार आयोग ने इस विषय में जो एक मोटी गाइड लाइन दी है, इसकी हमें शिकायत होनी चाहिए कि उस गाइड लाइन का पालन वास्तविकता और गंभीरता के साथ क्यों नहीं होता, इस पर हम आग्रह करें कि उसका पालन हो। केवल इस आधार पर कि उसमें 10 प्रतिशत तक मंत्रिमंडल की संख्या बनाने की अनुमति दी गई है, इसलिए हम 10 प्रतिशत की संख्या छूने का प्रयत्न करें इसकी आवश्यकता नहीं। बल्कि होना यह चाहिए कि उस सीमा को अतिरेक करने का अवसर उपस्थित ही नहीं होना चाहिए। उससे भी हम जितना पीछे रह सकें, जितना छोटा बना सकें, कम्पेक्ट मंत्रिमंडल

का गठन करें। वह आज की परिस्थिति को देखते हुए, प्रशासन की दृष्टि से भी लाभकर होगा और जिस खर्च के प्रश्न का उन्होंने उल्लेख किया है, उस प्रशासनिक खर्च को कम करने में भी उससे बहुत बड़ी सहायता मिलेगी। इसलिये मैं समझता हूँ कि इस बिल के अन्दर जो आपरेटिव पार्ट है, वह उसकी भावना से मेल नहीं खाता। किसी दूसरे रूप में इन चीजों को अगर वह लागू करने का सुझाव दें तो शायद उसका वजन बढ़ जायेगा, उसका महत्व बढ़ जायेगा और उस में से हम सब, सामूहिक रूप , एक कांसेंस पर सहमत हो सकेंगे।

इसमें कोई शक नहीं कि अगर देश की राजनीति सिद्धान्तों से प्रेरित होकर चलेगी तो वह अधिक स्वच्छ होगी। यदि उसका स्तर अच्छा रहेगा तो उसका परिणाम अच्छे 3 P.M. प्रशासन के रूप में आयेगा। लेकिन उपसभाध्यक्ष महोदय, मैं आपके द्वारा यह निवेदन करना चाहता हूँ कि यह दो हाथ से बजने वाली ताली है। मैं शुरू से मानता आया हूँ कि इस का प्रमुख भाग सरकार होना चाहिए, लेकिन सरकार के अतिरिक्त भी जो दल है जिनको हम विरोधी दलों की संज्ञा देते हैं, उनकी तरफ से भी कितनी उदात्त भावना इस संबंध में प्रकट होती है। दोनों मिल कर ही आदर्शवाद को स्थापित कर सकते हैं। अदसरवादिता एक दुधारी तलवार है। यह केवल एक तरफ नहीं चलती, एक तरफ ही केवल नहीं काटती, यह दोनों तरफ काटती है और चलाई भी यह दोनों तरफ जा सकती है। इसलिये मेरा निवेदन है कि इस प्रश्न पर हम लोग कुछ सामूहिक चिंतन करें। और जनता के द्वारा चुनावों के समय दिए गए निर्णयों को कार्यान्वित करवाने में दोनों सहयोगी बन सकें तब आदर्शवाद के लिए अवसर है। आदर्शवाद केवल इच्छा से नहीं

आएगा और मैं श्री चौधरी जी से सहमत हूँ कि आदर्शवाद स्थापित करने के मार्ग में जितना भी प्रयत्न हो सकेगा, उतना कम है। पर इसका मतलब यह है कि उसको आदर्शवाद की दिशा पर ले जाया जाए, अवसरवादिता को कोई क्वाटर न मिले और कोई भी पार्टी, चाहे वह शासन में हो चाहे विरोधी दल में हो, अवसरवादिता को जितना हेय समझेगी उतना ही कुल मिला कर राजनीति का स्तर अच्छा बन सकेगा।

शासन को अधिकार से तो तोड़ा नहीं जा सकता। शासन अधिकार पर ही आधारित है और शासन में बैठे हुआ दल अधिकार में बना रहना चाहे तो वह असंगत नहीं है, अस्वाभाविक नहीं है। लेकिन मैंने आपसे जैसा निवेदन किया कि सत्ता के लिए ही, सब प्रकार की गतिविधियाँ चलाई जाएँ, मैं समझता हूँ हम लोगो ने उसका बड़ा कटु अनुभव चख लिया है और अगर सारे देश के लिए वह एक स्थाई पार्ट बन कर रह सके तो यह ज्यादा अच्छा होगा। यह बार-बार कड़वा फल हम लोगों को चखने की नौबत नहीं आएगी। इसमें भी यह केवल एक दल विशेष तक प्रश्न सीमित नहीं रहना चाहिए, यह भी सम्पूर्ण देश के राजनीतिक दलों पर समान रूप से लागू होने वाला एक दृष्टिकोण है और इसमें भी अगर हम एक राष्ट्रीय सहमति, एक राष्ट्रीय दृष्टिकोण निर्माण कर सकें तो यह ज्यादा उचित होगा।

मैं इस अवसर पर विधि मंत्री महोदय से इस बात को कहूँगा कि बहुत सी बीमारियाँ शायद इसी वजह से पनपी हैं कि दल-बदल के लिये अभी भी अवसर बना हुआ है। इसकी चर्चा बहुत सालों से हो रही है और बहुत दिनों से एक विधेयक खटाई में पड़ा हुआ है। अब आवश्यकता यह है कि जितनी जल्दी हो सके वह पास हो जाए क्योंकि यह किसी एक दल पर असर करने वाली चीज नहीं है, यह सब पर लागू होगी और जब तक वह बिल पास नहीं होता तब तक हम एक दूसरे को

शिकायत करते चले जाएंगे। कोई चूकेगा नहीं, न आप चूके हैं न हम चूकेगे। इसलिए मैं आपको (कांग्रेस बंधुओं को) यदि दिलाने के लिए कह रहा हूँ बहुत दिन अफ्रीम खा कर सोते रहे। अब भी इस बात के लिए मदद दीजिए कि वह बिल, वह संशोधन जल्दी से जल्दी दोनों सदनों से पारित हो जाए और हमेशा के लिए एक बहुत बड़े नासूर को हम किसी तरह से समाप्त कर सकें। तो फिर अपने आप इस दल बदल में जो अवसरवादिता को स्थान प्राप्त होता है उस में से अस्थाइत्व का निर्माण होता है और उसी के कारण सारे प्रशासन में कमजोरियाँ पैदा होती हैं और अवांछित तत्वों को बढ़ावा मिलने की जो गुंजाइश पैदा होती है, इन सब का एक कठोर और सब पर समान रूप से लागू होने वाला इलाज बन सकेगा।

मुझे ऐसा भरोसा है कि सरकार इस विधेयक को जल्दी से जल्दी यहां पर लाने का प्रयत्न करेगी और मुझे विश्वास है कि वह विधेयक आते ही श्री चौधरी के बिल की आधे से ज्यादा मंशा उसमें से पूरी होगी। और यह जो केवल नम्बर लिमिट करने से हम इस प्रकार बहुत बड़ी सेवा कर सकेंगे, मैं श्री चौधरी जी को याद दिलाना चाहता हूँ कि अगर इस प्रकार के लोगों को मंत्रि मंडलों में एकोमोडेट ही करना है तो उनके लिये जगह बनायी जा सकती है। जगह बनाने के रास्ते हलिंग पार्टी में रहते हैं। अगर वर्तमान सदस्य, मंत्रिमण्डल के सदस्य जगह बनाने के लिए उद्यत न भी हों तो मुख्य मंत्री जी और प्रधान मंत्री जी को अपने मंत्रि मंडल का इस्तीफा देकर नये मंत्री और नये लोगों के मंत्रि मंडल बनाने से कोई रोक नहीं है। इस कारण से भी वह यह समझ लें कि अगर 45 की संख्या तय कर दी या 30 की संख्या तय कर दी तो क्या उससे इस बीमारी का इलाज हो जाएगा। वह इलाज नहीं होता है। इसलिये मेरा यह कहना है कि हम इसका भावात्मक रूप पर जाय और जो एड-

[श्री सुन्दर सिंह भंडारी]

मिनिस्ट्रिटिव रिफार्मस कमीशन ने इस बीमारी का इलाज करने के जो गाइड लाइन्स दी हैं (Interruptions) उनका कठोरता से पालन करें ? तो मैं समझता हूँ कि श्री चौधरी जी ने अपने बिल के पीछे जो भावनायें प्रकट की हैं और जिससे मैं समझता हूँ कि कोई भी विचारवान व्यक्ति जो राजनीति में शुद्धता चाहता है, अवसरवादिता को रोकना चाहता है, अवांछित तत्वों को राजनीति में खुलकर खेलने का मौका नहीं देना चाहता है, इन सारी भावनाओं का विरोध नहीं कर सकेगा। लेकिन इलाज वह नहीं है जो इस बिल में दिया गया है और इसलिये श्रीमन् इस बिल का मैं समर्थन नहीं कर सकता।

श्री रणवीर सिंह (हरियाणा) : उप-सभाध्यक्ष जी, श्री नृपति चौधरी ने जो यह विधेयक रखा है वह मंत्रिमंडलों में आदर्श कायम करने के लिये रखा है। मंत्रिमंडलों के लिये आदर्श क्या होना चाहिये ? उन्होंने इशारा किया कि नम्बर स्थिर किये जायें, सकेत किया कि नम्बर मुकरर किये जाएँ, केन्द्रीय मंत्रिमण्डल के लिये और प्रदेशीय मंत्रिमंडलों के लिये। मैं मानता हूँ कि देश के अन्दर प्रजातंत्र हमें कायम करना है और उसको बनाये रखना है लेकिन मंत्रिमंडलों की संख्या से ही कोई आदर्शवाद कायम नहीं हो सकता है। कम हों, तो भी कोई आदर्शवादी मंत्रिमंडल होगा, यह सही नहीं है। और अगर कहीं ज्यादा नम्बर हो गये तो वह आदर्शवादी नहीं रहेगा वह भी बात सही नहीं है। हमारा आदर्श क्या है ? हमारा आदर्श है जनता की सेवा करना देश का उत्थान करना और देश के अन्दर प्रजातंत्र हो लोगों का राज रहे, लोक राज रहे इस सबको कायम रखना है। अब आपने देखा कि पिछले 10 सालों के अन्दर हमारे देश के अन्दर चले गये मेरे साथी श्री लक्ष्मणन वह बात करते थे कि हम जो भाई दल बदलू हैं, हमारी पार्टी दल बदलुओं की है या नहीं परन्तु मैं तो मानता हूँ कि आज

की जनता पार्टी जो है वह दल बदलुओं का एक गिरोह है। और हिन्दुस्तान का इतिहास भी यह बतायेगा, इतिहास के लेखक भी यह बतायेंगे। आपने देखा कि चुनाव लड़ा गया एक निशान के ऊपर। उस निशान के बारे में आज हमारे सदन में सवाल हुआ और उस का उत्तर दिया गया। वह एक ड्रामा था। जनता पार्टी की टिकटें जो तक्सीम हुईं वह भो घटकों को हिसाब में रख कर हुईं। जनता पार्टी की सरकारें बनीं तो वह भी घटकों के हिसाब से बनी। उप सभाध्यक्ष जी, यह मैं नहीं कहता, यह श्री रामधन, जो महामंत्री हैं जनता पार्टी के, कहते हैं।

श्री कल्प नाथ राय (उत्तर प्रदेश) : अब नहीं हैं।

श्री रणवीर सिंह : कोई सही बात कहता है तो उस को निकाल सकते हैं, ताज्जुब की बात नहीं है। वह महामंत्री जरूर थे। उन्होंने यह बात कही।

(Interruption by Shri G. Lakshmanan).

लक्ष्मणन जी, आप यंत्र को कान में लगा कर मेरी बात सुनिये।

Please hear the translation. I can answer you very well. But first have your earphone and hear the translation.

अभी मैं लक्ष्मणन साह का हिसाब-किताब भी करता हूँ। इन्हें बड़ा शौक है हम से यह कहने का कि हमारी पार्टी दल-बदलुओं की पार्टी है। वे इस बात को भूल जाते हैं कि हिन्दुस्तान में अखिल भारतीय कांग्रेस ही एक पुरानी जमात है। आज अखिल भारतीय कांग्रेस पार्टी की एक ही पार्टी है जिस के सदस्य इधर बैठे हैं, जो आज विरोधी दल के हैं। मैं उन से कहना चाहता हूँ कि उन का हिसाब-किताब क्या है, उनका क्या वास्ता था राजनीति से। पहले तो वे राजनीति में थे नहीं। राजनीति के बगैर राजनीतिक वन

गये। कैसे बन गये रातों-रात इसे वे ही जानते हैं, मैं नहीं जानता।

SHRI G. LAKSHMANAN: Our party is a socio-political product.

श्री रणवीर सिंह : वे डी० एम० के० पार्टी के राज्य सभा के सदस्य चुने गये। उन को चाहिए था कि इधर बैठते, ये जनता पार्टी में कैसे पहुँच गये। उन को यह बात बतानी चाहिए कि जनता पार्टी में कैसे जा पहुँचे।

(Interruption)

SHRI JAHARLAL BANERJEE: Sir, he should not interrupt if he has any sense.

SHRI RANBIR SINGH: I am capable enough to answer him.

ये डी० एम० के० पार्टी से राज्य सभा के सदस्य बन कर आये, इधर बैठते थे, अब उधर जा बैठे। ये दल-बदलूँ हैं कि हम दल-बदलूँ हैं। हम को तो हालात ने इधर कर दिया, ये उधर कैसे चले गये, जरा इन से पूछिये। मुझे याद है इन्होंने मुख्तार आनिस साहब से कहा था कि तुम हमारे रहम पर चुन कर आये हो और अब चुनाव में देखेंगे। बताइये, श्रीमान, ये चुनाव में कहाँ हैं? दो चुनाव हो गये, इन का कहीं नामलेवा बाकी नहीं रहा। अब जनता पार्टी की शरण में रह कर चलना चाहते हैं। शीशे के महलों में रहने वालों को दूसरे के ऊपर पत्थर नहीं फेंकना चाहिए।

तो मैं निवेदन कर रहा था कि आदर्श हमारे लिए क्या होता है। आदर्श है कि हम देश की तरक्की करें, प्रजातंत्र को कायम रखें। प्रजातंत्र को कायम रखने का एक तरीका होता है और वह यह कि सरकारी दल विरोधी दल का आदर करे, उन की टीका-टिप्पणी सुन कर उन से शिक्षा ले, अपने में तबदीली करे। उपसभाध्यक्ष जी, इस देश के अन्दर, आजाद देश के अन्दर '52 में पहला चुनाव हुआ।

'52 से लेकर '77 तक कभी इस देश के लोगों ने कांग्रेस के खिलाफ 50 से कम आदमी चुन कर नहीं भेजे।

लेकिन कभी वह विरोधी दल नहीं बना सके। यह आज की जनता पार्टी राज करने के लिये कितने दिन तक अपनी यह खिचड़ी कायम रखेगी इस बात को तो भंडारी साहब जानते होंगे या हमारे विधि मंत्री जानते होंगे या उन के दूसरे सदस्य जिन के बयान अब अखबारों में आने लगे हैं वह जानते होंगे। हम को तो इस बात का हिसाब नहीं है, लेकिन यह सब घटक मौजूद थे हम लोगों को गाली देने के लिये हमारे रास्तों में गलतियाँ मुझाने के लिये और कभी यहाँ पर उस जमाने में 51 की तादाद में इक्ठ्ठा हो कर नहीं बैठे सके। यह हिन्दुस्तान का राजनीतिक इतिहास है। यह मेरी कहानी नहीं है। यह हिन्दुस्तान के प्रजातंत्र का इतिहास है जिस को कोई झूठला नहीं सकता। श्रीमान्, आप के प्रदेश के इस्पात मंत्री ने ऐसा जाहिर किया था कि शायद वह कांग्रेस पर बहुत बड़ा अहसान कर रहे हैं कि उन्होंने विरोधी दल को माना है और कांग्रेस ने कभी नहीं माना। कांग्रेस क्या करती। कांग्रेस ने तो विरोधी दल के कई नेताओं का निर्विरोध चुनाव कराया। आचार्य कृपालानी के खिलाफ किसी उम्मीदवार को नहीं खड़ा किया। वह कांग्रेस के प्रधान थे और यह इस लिये किया कि वे विरोधी दल को नेतृत्व दे सकें। हमारी कांग्रेस पार्टी ने इतनी कुर्बानी की, लेकिन हमारे देश की यह बदकिस्मती थी कि हमारे संविधान बनाने वालों ने जो आदर्श अपने सामने रखा था प्रजातंत्र का वह हम पूरा नहीं कर सके। श्रीमान्, यह लोग बड़ी बात करते हैं कि हम ने बड़ी गलतियाँ की। मैं उन से पूछना चाहता हूँ कि कोई भाई बता सकते हैं कि कभी यह सदन या दूसरा सदन विरोधी दलों के सदस्यों से खाली रहा है। मैं मानता हूँ, कि 19 महीनों में कुछ भाई ऐसे हैं इस सदन के और उस सदन के भी कि



### [श्री रणवीर सिंह]

जो जेलों में रहे और उनके ऊपर कुछ पाबन्दियां भी रही, लेकिन उन घटकों के अन्य सदस्य सदन में बने रहे। यह चुटकी मारने वाले सदस्य जो आज एक करोड़ का नसबन्दी का निशाना रखते हैं फैमली प्लानिंग के बजट का, वह चुटकी मार-मार कर ही चुनाव जीत गये हैं। अगर चुनाव जीत गये थे तो शान्ति के साथ लोक सभा में बैठ कर इस देश का काम चलाते। मैं तो चौधरी चरण सिंह साहब से पूछना चाहता हूँ कि यह कोन सा आदर्श है कि अभी तो आप का 19 सदस्यों का ही मंत्रिमण्डल है। इस 19 सदस्यों के मंत्रिमण्डल ने क्या फैसले किये। उन्होंने तो आंधी के आम खाने की कोशिश की। लोक सभा के चुनाव में जीत गये थे तो एक साल, जरा अपना काम दिखाते। उन्होंने अपने फैसले भी देश के सामने नहीं रखे और असेम्बलियों के चुनाव पहले करा दिये। पहले बताते कि हम बीड़ी पर टैक्स लगाना चाहते हैं, हम जनता के ऊपर टैक्स लगाना चाहते हैं तो हम मानते हैं कि वह आदर्शवादी हो सकते हैं। लेकिन ऐसा उन्होंने नहीं किया। उन्होंने अपना चेहरा दिखाया नहीं, अपना काम दिखाया नहीं और आंधी के आम खाने शुरू कर दिये। पूरे देश को चुनाव में झोंक दिया। उत्तर भारत के सारे प्रदेशों को चुनाव में झोंक दिया। उस में इनके नेतागण नहीं गये। जरा उस गर्मी का स्वाद वह भी तो लें। आप ठण्डे कमरों में रहे और पूरे देश को गर्मी में चुनाव में झोंक दिया इस लिये कि आम का मौसम है इस लिये वह आंधी के आम खा सके। आंधी के आम उनको मिल गये। अब देश की बनाने की तरफ कुछ कर के दिखाना चाहिए।

जैसा मैंने अभी बताया आदर्श क्या होना चाहिए? इस देश की सेवा ही आदर्श होना चाहिए। 10 साल के अन्दर हमारी जो पहली प्रधान मंत्री थी वह तकरीबन 10 साल प्रधान मंत्री रहीं। उस समय में जब वह प्रधान मंत्री

बनीं थीं हमारे देश के अन्दर ये जो देहात की तरक्की की दुहाई देने वाले हैं, बजट के अन्दर यह दावा करना चाहते हैं कि हमारे सिवाय देहातों की कृषि की तरक्की करने वाला कोई पैदा नहीं हुआ, उनको मैं थोड़ा सा निवेदन करना चाहता हूँ कि 75 हजार गांवों के अन्दर बिजली थी जिस वक्त प्रधान मंत्री इंदिरा गांधी प्रधान मंत्री बनी थीं। अब पौने दों लाख गांवों के अन्दर बिजली के तार बिछा करके राज की शक्ति आपके पास देकर गई है . . .

(Interruption)

SHRI G. LAKSHMANAN: Sir, provision of electricity is a State subject.

श्री सुन्दर सिंह भंडारी : उपसभाध्यक्ष जी, उनका भाषण टेप रिकार्ड कर लीजिए। जरा बिल पर भी बोलिये।

श्री रणवीर सिंह : इस देश के अन्दर 10 लाख ट्यूबवेल थे और जब वह छोड़कर गई हैं, बिजली से चलने वाले 28 लाख ट्यूबवेल थे। यही मैं बताता हूँ कि नम्बरों से आदर्श मिलता तो आंधी से आम खाने की कोशिश नहीं की जाती है। तो न 40 में देश की भलाई है, न 19 में है, न 50 में है। उसके सम्बन्ध में ही मैं कह रहा हूँ जरा शान्ति से सुनिये . . .

(Interruption)

जरा सोचिये, तभी आप आदर्शवाद कायम कर सकेंगे। अब तो देश आपका आदर्श देखेगा हम तो आपको देखेंगे। आपकी तरह से नहीं कि नसबन्दी के खिलाफ कोई आवाज नहीं, कोई प्रश्न नहीं। सैकड़ों ज्यादातियां ई विरोधी दल के किसी सदस्य ने ऐतराज नहीं किया और चुनाव आया तो ज्यादातियों का फिर खाता बताने लगे। यह चुनाव जीतने की एक चाल थी कि जब चुनाव में वोट मांगने कांग्रेस वाले जायें तो इनसे कहो कि दो कैस

दो और एक वोट लो। यह चुटकी वाली बात बहुत दिन नहीं चलेगी। अगर आपको भी हमारी तरह से आगे 30 साल की सेवा करने का स्वप्न है, आपने तो अभी 10 साल रखा है, कल मुझे अच्छा लगा कि प्रधान मंत्री जी 5 साल की बात कह गये पानी देने के लिए। तो कौन आपको दस साल देगा? अगर दस साल चाहते हो तो गाली मत दो। जिन्होंने देश की तरक्की की, जिन्होंने इस देश का नाम ऊंचा किया, दुनिया के अन्दर, किसी समय भी इस देश की फौज जीती नहीं थी, इस देश को जिताया, इस देश को संसार में ऊंचा उठाया, भूमिगत ऐटम का परिक्षण करा कर दुनिया के अन्दर एक नमूना दिखाया। बजाय इसके कि आप उन बातों की नकल करे और उनसे शिक्षा लेकर आगे चले, हर मामले में आलोचना करो: हैं। अगर हममें कोई गलती है तो उस गलती को छोड़ें। लेकिन आपको तो केवल काम ही यही हो गया है कि यह कमीशन बनायें, वह कमीशन बनाये। जैसे कल चौधरी सुलतान सिंह ने कहा रेडियो, कहानी संगीत आदि में संजय गांधी पकड़े गये, संजय गांधी ने ऐटिसिपेटरी बेल करा ली, संजय गांधी के कारखाने पर कब्जा कर लिया, माहति में से कटेनर पकड़ा गया। विधि मंत्री बैठे हैं, ऐसे कभी ऐसी जगह में कटेनर बरामद करके किसी को सजा दे सकते हो, किसी को देश के अन्दर बदनाम कर सकते हो, उसके लिए रेडियो का दुरुपयोग कर सकते हो। लेकिन विधि मंत्री जी को चाहिए कि सलाह दें कि देश का कानून क्या कहता है। उसका प्रचार करना है तो चुनाव के अन्दर चुनाव के वक्त करो, अब तो कोई चुनाव नहीं होगा। लेकिन मेरे ख्याल में उनको डर है कि चुनाव एक साल में होने वाला है।

श्रीमन्, इनको डर है कि यह चुनाव एक साल में होने वाला है क्योंकि अभी भंडारी साहब ने ऐसा ही कहा, दिल की भावना रुकती नहीं है। उन्होंने कहा कि प्रधान मंत्री

दूसरे प्रधान मंत्री को बना सकते हैं। यह इरादा है आपके दिल का।

**श्री सुन्दर सिंह भंडारी :** यह आपने कहां से सुन लिया।

**श्री रणवीर सिंह :** आपने कहा था।

**उपसभाध्यक्ष (श्री लोकनाथ मिश्र) :** जो कुछ आपको कहना है बिल पर कहिये।

**श्री रणवीर सिंह :** नम्बर से आदर्शवाद पैदा नहीं होता।

**SHRI G. LAKSHMANAN:** How is it relevant to the amending Bill?

**SHRI RANBIR SINGH:** I am not yielding, my friend. Please sit down.

**SHRI G. LAKSHMANAN:** How is it relevant?

**THE VICE-CHAIRMAN (SHRI LOKANATH MISRA):** Please sit down. He is winding up.

**श्री रणवीर सिंह :** जैसा मैंने आरम्भ में ही कहा कि यह बिल जो है दल-बदल के इन्तजाम के लिये नहीं है, मंत्रियों की संख्या कम करने के लिये है जैसा कि प्रस्तावक महोदय ने कहा। जैसा भंडारी जी ने कहा उसके लिये नहीं। मैं मानता हूँ मन्त्रिमण्डलों में आदर्शवाद कायम करने के लिये है। मेरी धारणा यही है लेकिन हो सकता है गलत हो, भंडारी जी इससे सहमत नहीं, विधि मंत्री जी इससे सहमत नहीं। मन्त्रिमण्डलों के लिये आदर्श जो है वह नम्बर कम करना नहीं है उनका आदर्श है देश की सेवा करना। देश की सेवा का काम जनता पार्टी के जितने सदस्य हैं उन सब का भी काम है। आज देश के अन्दर एक-एक संस्थान 2 हजार करोड़ रुपये का है लेकिन इस पर कोई बात नहीं की जाती, यहां पर कोई बहस नहीं की जाती और न लोकसभा में बहस की जाती। जो बड़े-बड़े संस्थान हैं उन की जो रिपोर्टें हैं उन पर कभी बहस के लिये नहीं कहा जाता। मैं मानता हूँ यह जनता पार्टी का राज है पर कोई दखल नहीं है इसमें

[श्री रणवीर सिंह]

आपका । जिस वक्त हम थे हमारा भी कोई दखल नहीं था, हमारा वक्त भी कट गया और अब आपका वक्त आया है आपका भी कट जायगा और राज जो है वह अफसरों का रहा है और अफसरों का रहेगा । अफसरों ने ही दक्षिण में गलती नहीं की है और अफसरों ने ही नार्थ इंडिया में गलती की है । इसलिये भाई यह राज तो अफसरों का है । हम तो चाहते हैं कि जनता पार्टी का राज हो । जनता पार्टी का राज नम्बर कम करने से नहीं हो सकता । जो काम चलता है उस काम के अन्दर दखलअन्दाजी न करें । कायदे कानून के मुताबिक जो काम होता है वह तेजी से होता है और उसे और तेज करना हर जनता पार्टी के मेम्बर का काम है, हमारा काम है । आपकी जो गलतियाँ हैं उसको हम आपको बताएं और आपका काम यह है कि जो गलतियाँ आपकी हुई हैं उनको आप मानें और उनमें सुधार करें न कि कमीशन बैठायें । कमीशन आप किसके खिलाफ बैठते हैं ? कमीशन आप बैठते हैं जिन्होंने इस देश की तरक्की की, जिन्होंने हरियाणा प्रदेश की तरक्की की, जिन्होंने पंजाब की तरक्की की । मेरा कहना यह है कि आप कमीशन बैठाइये इस बात पर कि जितने मुख्य मन्त्री बनें वे कितने-कितने साल रहे और उन्होंने अपने प्रान्त की तरक्की क्यों नहीं की हरियाणा व पंजाब के बराबर । अगर आप देश की तरक्की करना चाहते हैं तो भंडारी साहब आप इस प्रकार के कमीशन बैठाइये । भंडारी साहब जानते हैं कि राजस्थान में जितने मुख्य मन्त्री हुए वे हरियाणा के बराबर तरक्की क्यों नहीं कर सके । भगवान् ने बिहार को, बंगाल को, असम को बहुत भीठा पानी जमीन के नीचे दिया लेकिन अनाज के लिये, चावल के लिये हरियाणा की तरफ देखना पड़ता है, गेहूँ के लिये हरियाणा की तरफ देखना पड़ता है । कमीशन बैठाया जाता है हमारे खिलाफ बंसी लाल के खिलाफ श्रीमती इन्दिरा गांधी के खिलाफ या उनके खिलाफ बैठाया जाता है

जिन्होंने इस देश को ऊंचा उठाया । कमीशन बनना चाहिये जो सुस्त रहे, लेकिन उनके खिलाफ नहीं बैठाया जाता । आप यमुना के उधर के प्रदेश को देखिये और इधर के प्रदेश को देखिये आपको मालूम होगा कहां तरक्की हुई है इनके लिये आप कमीशन बैठाओ ताकि देश की तरक्की हो सके । जो निट्टे आदमी है उनके खिलाफ कमीशन बैठाया जाना चाहिये ।

उपसभाध्यक्ष जी, आप जानते हैं कि सरकारी मुलाजिमों की यह भावना रहती है कि कम से कम काम करो कोई ऐतराज नहीं करेगा और अगर काम करोगे तो कहीं न कहीं पकड़े जाओगे, ऐतराज होगा । जो हमारे कुछ राजनीतिज्ञ हैं उन्होंने भी यही नीति अपना रखी है । सिर्फ टीका-टिप्पणी ही की जाये और काम की कोई बात न की जाये, यह उचित नहीं है । अगर आप इस तरह से दूसरों पर कीचड़ फैकते जाएंगे तो इससे किसी का भी भला नहीं होगा । आप राजसत्ता में आए हैं, इसलिए आपको एक आदर्श कायम करना चाहिए । इसलिए मैं श्री नृपति रंजन चौधरी से कहूंगा कि वे इस के लिये बिल लाएं । मैं यह भी कहना चाहूंगा कि मन्त्रिमण्डलों में मेम्बरों की घट-बढ़ करने से कोई फर्क नहीं पड़ता है । मेम्बरों को कम करने से आप सत्ता में नहीं बने रह सकते हैं । आप लोग अपने कर्मों से ही जाएंगे । हम लोग अफसरों के कारनामों की वजह से गये, लेकिन आप लोग अपने ही कर्मों से जाएंगे । आपने पिछले दिनों देखा होगा कि इनके महामन्त्री कोई तो लखनऊ से कुछ बयान देता है और कोई पटना से कुछ बयान देता है । दो तीन महीनों के अन्दर ही इनकी सारी तस्वीर सामने आ गई है । हमारा घर तो कुछ बिगड़ा ही था, लेकिन आपका तो भगवान् ही भला कर सकता है । हम चाहते हैं कि आप पांच साल तक कुर्सी पर बने रहें । आप लोग अब तक गांवों की हालत सुधारने की बात कहते रहे हैं, लेकिन मैं पूछना चाहता हूं कि गांवों की तरक्की के लिए आपने क्या किया है ? क्या आपने ट्रैक्टरों की एक्साइज ड्यूटी में कोई कमी की है ? श्री

भानु प्रताप सिंह किसानों की भलाई की बात यहाँ पर करते रहते हैं, लेकिन 12 परसेन्ट पर किसानों को ऋण कौन देते हैं, अब 17 परसेन्ट कर दिया गया है। ऐसी हालत में 17 परसेन्ट में किसान किस तरह से कर्ज ले सकेगा, यह बात समय में नहीं आती है। ऐसा लगता है कि यह सरकार बनिया हो गई है। चौधरी जगवीर सिंह जी जब इधर बैठते थे तो बहुत चिल्ला-चिल्ला कर बोलते थे, लेकिन अब वे बड़े सीधे हो गये हैं। हमने इनको बधिया नहीं बनाया था। जनता पार्टी के दो तीन बधियाओं के भाषण मैंने पिछले दो तीन दिनों में सुने हैं। आप उनके आज के भाषणों और पिछले भाषणों की तुलना कीजिये। हम तो जब उधर बैठते थे और अपनी पार्टी के उप-नेता थे तो खूब बोलते थे और सरकार को रास्ता बताते थे। लेकिन आप लोग तो सरकार को रास्ता भी नहीं बताते हैं। मैं नहीं जानता कि यह आपका राज है या किसी और का राज है, लेकिन यह चाहता हूँ कि राज आपका हो लेकिन राज तो उनका होता है जो तनख्वाहदार हैं। वे लोग सबसे पहले अपने लिए सोचते हैं और उसके बाद देश के बारे में सोचते हैं। चूँकि इन्सान की फितरत ही कुछ इस प्रकार की है कि वह अपने बारे में पहले सोचता है। मेरा खुद का सम्बन्ध खेती वालों से है, इसलिए मैं हरिजनों के बारे में उतनी फिक्र नहीं करता जितनी खेती वालों की करता हूँ। आप जानते हैं कि मजदूर-मजदूरों की चिन्ता करता है।

इतना कह कर मैं सिर्फ इतना ही कहना चाहता हूँ कि हमारे विधि मन्त्री महोदय इस देश में एक आदर्श कायम करने के लिये रेडियो को भी ठीक विधि के मुताबिक चलाये। मैं चाहता हूँ कि इस देश में राजनीति को भी ठीक विधि के मुताबिक चलाया जाय। अगर आप ठीक रास्ते पर चलेंगे तो इस देश में लोकतन्त्र ठीक प्रकार से कायम हो सकेगा। आप हमारी गलतियों का फायदा उठा सकते हैं और खामियों को दूर कर सकते हैं। अन्त

में मेरी विधि मन्त्री महोदय से यही अपील है कि वे एक सच्चा आदर्श इस देश के सामने रखें और मैं समझता हूँ कि यही इस विधेयक की भावना है।

THE VICE-CHAIRMAN (SHRI LOKANATH MISRA): Shrimati Lakshmi Kumari Chundawat. Not here. Shri Dhabe.

SHRI S. W. DHABE: Mr. Vice-Chairman, Sir, here we are considering an amendment to the Constitution. This question is very important in today's evolution of democracy. We are not considering here what happened to party A or party B. But the question is—and I think it is necessary because the guidelines up till now were given by the Administrative Reforms Commission or other committees—that about 10 per cent Members of the Ministry have not been successful and the result is that the democracy has not functioned well. Two or three things are necessary. Firstly, Sir, there must be stability of political parties. I welcome the emergence of the Janata Party in our country, which has eliminated five constituents. They have become one political party, so that now we have got a recognised Opposition and also a political party in power. It required 30 years in our country to have this situation and it should be welcomed by all democrats irrespective of who is in power. Sir, political parties evolution and stability is guaranteed in different countries by two-party system. In U.K. we find there are the Conservative Party and the Labour Party. They are stabilised parties. Similarly in America, the Republican Party and the Democrat Party are there. Even in the electoral roll the citizen has to give a declaration to which political party he belongs, and democracy has been taken to grass-roots. They are having primary election even for party nominees. But, today, Sir, what we find here is that the political parties are not based on any economic or social interest. The people

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who are business men, who have got the philosophy of the Swatantra Party of a free economy at the one extreme and at the other the people who want nationalisation, who are firm believers of socialism all have come in one party negatively to defeat the party in power. Similar is the position of the other parties. Therefore, it is high time that this political restructuring takes place in our country. Will Constitutional reform or amendments can help it? It is necessary to know restructuring of the political parties so that their interests are clearly defined and represented by them. Why are there no large defections in England? The major reason is no member of a party will like to go to the other party. They have got definite ideas, sets of ideas, and defection has become impossible by the creation of the political parties.

Another defect in our Constitution is that the political parties are not recognised by law. Here we have got a free democracy where even those who want to wreck the Constitution can fight in the elections; those who believe in a State dictatorship can come to power and amend the entire Constitution, and there is nothing in the law on what sort of political parties should be created. As far as I know, Sir, in Germany and other countries the law of Parliament also recognises the political parties. So, one of the reasons why this amendment has come is that the party in power must be able to have an efficient administration, will be able to implement its own programme and the manifesto given to the people, and thirdly that normal functioning should be possible. Sir, fortunately, today in our country the position has come when if the Ministries are numbered or limited there is no danger as such to the stability of the political party. There was a time when the SVD Governments came in 1967 or when a group was in majority, thin majority, even the

formation of the Ministries led to defections and fall of the Governments. Therefore, Sir, whether stability of the Ministry should be an important aspect of our political democracy is one of the questions which our Constitution makers will have to reply to.

Fortunately, Sir, our Law Minister is also a Constitutional expert. I will like—whether you accept it or not—and I believe he is bringing forward a comprehensive amendment Bill, not merely for repealing what has been done by the previous Government, but for evolution of democracy, stable political parties, elimination of the chances of defection, and efficient administration by proper Ministries. He will consider Articles 74 and 163 of the Constitution. Some defects are there. Incidentally I would like to mention one. Article 74 says:

“There shall be a Council of Ministers with the Prime Minister at the head to aid and advise the President who shall, in the exercise of his function, act in accordance with such advice.”

Sir, in our country we have seen that this time when the Prime Minister was sworn in, there was no Cabinet. The Council of Ministers came afterwards. Sir, what is contemplated in this article is that there must be a Council of Ministers along with the swearing-in of the Prime Minister. The same is the position in article 163 which says:

“There shall be a Council of Ministers with the Chief Minister at the head to aid and advise the Governor.....”

It was never thought or contemplated that the Prime Minister alone will be sworn in and there will not be a Council of Ministers for some time. On the other hand, the constitutional position today is just the opposite. The Council of Ministers must be formed at the same time when the

Prime Minister is sworn in. Therefore, article 74 requires a second look.

Sir, the democratic institutions have become very complicated affairs. It is not easy to make anything by a rule. In the Report on the Fifth General Elections in India, there is one passage which I shall quote. It is by A.D. Lindsay from the Modern Democratic State, page 261. It says:

"If democracy is to survive, it will have to employ and use every bit of skill and knowledge and leadership it can get hold of. This complicated interdependent world in which we are living cannot be run without knowledge and skill, foresight and leadership. Any cult of incompetence can only lead to disaster."

With the experience of so many years in our democracy when we have seen Governments toppling down and ministry formation leading to disintegration of political parties, is it not necessary for us to see what is likely to happen in the future and to provide the necessary curbs in the Constitution itself for the proper evolution of democracy? I do not agree with Mr. Bhandari when he says that the guidelines are sufficient for that purpose. We have seen the experience of guidelines. They are observed only in the breach. Therefore, Sir, it is not possible to leave it to the goodwill of political parties or to the wishes of the Chief Minister to have a Cabinet as he chooses. But stability of a Ministry being an important question, if it is essential for the party which comes to power to function properly, to work for five years to implement their programmes, I think putting a restraint in the Constitution will go a long way in stabilising the political party and in enabling proper functioning of the Ministry. Therefore, the suggestion in the amendment is that there should be not more than 45 Ministers at the Centre and not more than 30 in the

States. I do not agree with Mr. Bhandari when he asks why in States which have small Assemblies, with only about 96 Members, they should have 30 Ministers. He says the provision will be misused. But misuse is there even today. The suggestion is that the outer limit must be 30. Today the sky is the limit. If the Chief Minister wants to make 50 per cent of the Members of the Legislature Ministers, he can do so. We have seen that in some States like Haryana, everyone of the fifth of the Members have been Ministers sometime or the other in five years. Therefore, I will request the Law Minister to look to this aspect—he is also a champion of democracy and freedom—as to how to develop democratic institutions in India, how to make them more effective, how to make defections impossible and how to remove this lust for power. Sir, in our country the position of Minister has assumed great importance. They are considered to be more than God by the people. Fortunately or unfortunately that position is there, whether the Minister belongs to this group or the other group. In my State—I come from Nagpur—there was a cartoon in one of the newspapers. During Ganesh festival a Minister was called to address a gathering. The meeting was fixed at 6.30. The Minister did not turn up in time. The gathering waited till 7.00 and then started the Ganesh puja. In the midst of the prayer the Minister arrived. Immediately everybody left the prayer, rushed to garland the Minister and the Minister was put on a chair. The cartoon showed Ganesh walking out in protest. Ganesh left the worshipping place in protest because when the Minister arrived, everybody started looking after the Minister. So, there is an aspect to be considered here. If a democracy has to be more effective, this position and power which goes with the post of Minister has to be reduced to a large extent. How to do it I leave it to the Law Minister who is an expert in the matter. But certainly the question in this Bill is between the judgment of an

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individual or the leader of a political party and the better judgment of the political party—whether we should provide such a provision in the Constitution or not. Our experience in the last 30 years of democratic life shows that the discretion has been abused and it also led to disintegration and instability of the political party. Under these circumstances I fully support what Mr. Choudhury has proposed. And if an amendment to the Constitution is not possible to be accepted, then he can move an amendment to an official motion. With these remarks I conclude.

**श्री कल्प नाथ राय :** आदरणीय उप-सभाध्यक्ष महोदय मैं नृपति रंजन चौधरी द्वारा जो विधेयक लाया गया है उसका समर्थन करने के लिये खड़ा हुआ हूँ। हिन्दुस्तान में आजादी की लड़ाई के बाद हमारे देश में प्रजातन्त्र की स्थापना की गयी। आजादी की लड़ाई के दौर में हमारे देश के स्वतंत्रता संग्राम सेनानियों और हमारे देश के बड़े बड़े नेताओं ने यह सोचा था कि अपने देश में जनता की हुकूमत कायम की जायगी और उसके साथ ही साथ समाजवाद भी स्थापित किया जायेगा। किसानों, मजदूरों का राज हिन्दुस्तान में कायम किया जायगा। इसी सपने के साथ हमारे देश में प्रजातन्त्र की स्थापना हुई और जनता के द्वारा जनता के के लिये, जनता की हुकूमत कायम हुई। हमारे देश में प्रजातन्त्र की स्थापना के साथ मन्त्रिमण्डल का भी गठन हुआ 30 वर्ष तक इस मुल्क में कांग्रेस की हुकूमत कायम रही और 30 वर्षों तक लगातार कांग्रेस की हुकूमत के खिलाफ विरोधी दलों ने अनेकों प्रकार के सिद्धान्तों और नीतियों का प्रतिपादन करके आज पहली बार दिल्ली में जनता पार्टी की हुकूमत कायम की है। मुझे अच्छी तरह से याद है एक कहावत कि “खोदा पहाड़ और निकली चुहिया” जनता पार्टी से लोगों को बड़ी आशाये थी कि हिन्दुस्तान में कोई बहुत बड़ा भिरेकल ला देंगे। जनता पार्टी के बहुत

बड़े बड़े नेताओं ने दिन रात—कांग्रेस के मन्त्री बड़े बंगलों में रहते हैं, एयर कंडीशन में रहते हैं, इतनी तनख्वाहें लेते हैं, इतने रुपये खर्च करते हैं, मन्त्रियों पर इतने लाख खर्च होता है। प्रधान मन्त्री यह पहनती हैं—इस तरह के भाषण करते करते पूरे हिन्दुस्तान के गांव गांव में गली गली में एक चरित्र हत्या का वातावरण, हिन्दुस्तान में बना दिया। मैं पूछना चाहता हूँ क्या जनता पार्टी के मन्त्री कांग्रेसी मन्त्रियों के बराबर तनख्वाहें नहीं ले रहे हैं? क्या उन बंगलों में नहीं रह रहे हैं, क्या उनके ऊपर वह खर्च नहीं होता है जो कांग्रेसी मन्त्रियों के ऊपर होता था, क्या वे उन्हीं गाड़ियों में नहीं चल रहे हैं, क्या वे उतने ही टेलीफोनों का इस्तेमाल नहीं कर रहे हैं, क्या उन्होंने छोटे बंगलों में रहना प्रारम्भ कर दिया है, किसी भी बात में कांग्रेसी राज्य के मन्त्रियों और जनता पार्टी के मन्त्रियों में क्या और कितना अन्तर है?

[The Vice-Chairman (Shri Ranbir Singh) in the Chair]

हिन्दुस्तान की राजनीति के सामने उन्होंने कौनसी नजीर रखी है? इन लोगों ने लगातार हिन्दुस्तान की राजनीति में चरित्र-हत्या का वातावरण बनाने का काम किया ताकि जनता के मन में सभी नेताओं के प्रति घृणा की भावना पैदा हो।

**श्री मोरारजी देसाई** आज भारत के प्रधान मन्त्री है। वे एडमिनिस्ट्रेटिव रिफार्म्स कमीशन के चेयरमैन थे। उन्होंने ही बरसों तक लाखों रुपये खर्च कर के उस कमीशन की रिपोर्ट प्रकाशित की। मैं चाहता हूँ कि भारत के प्रधान मन्त्री श्री मोरारजी देसाई साहब और उनके मन्त्रिमण्डल के लोग कम से कम उस एडमिनिस्ट्रेटिव रिफार्म्स कमीशन की सिफारिशों को लागू करें ताकि देश के अन्दर एक स्वच्छता का वातावरण पैदा हो।

आदरणीय उपसभाध्यक्ष महोदय, आप के जो प्रश्नोत्तर तरह मालूम है कि जब पार्लियामेंट के

चुनाव हो रहे थे उसके दौरान श्री अशोक मेहता साहब ने यह बयान दिया कि 23 मार्च तक जो व्यक्ति जनता पार्टी में सम्मिलित हो जायेंगे हम उनका स्वागत करेंगे, इसके बाद जो लोग शामिल होंगे हम उनको नहीं मानेंगे। फिर आदर्श की बात दिन रात करने वाले जनता पार्टी के केन्द्रीय नेताओं ने कहा कि राज्य सभा के सदस्यों को हम खुला न्यौता देते हैं कि हमारे दल में सम्मिलित हो जायें, एक बार नहीं पचासों बार। मनीपुर के मन्त्रिमण्डल को तोड़ने के लिए श्री अशोक मेहता ने चिट्ठियां लिखी। मनीपुर, त्रिपुरा, नागालैण्ड, सिक्किम की सरकारों को गिराने के लिए केन्द्रीय सरकार के मन्त्रियों ने लगातार दल-बदल को प्रोत्साहित करने के लिए काम किया। आप यह जवाब दे सकते हैं कि कांग्रेस पार्टी ने भी ऐसा किया। मैंने यदि कोई गलती की तो उसका यह मतलब नहीं है कि आप भी वही गलती करेंगे। आप हमारी गलतियों को जनता के बीच कह कर पावर में आये। आपने कहा कि देश में प्रजातन्त्र खत्म हो गया। शान्तिभूषण जी का मैं बहुत आदर करता हूँ और मैं समझता हूँ कि जनता मन्त्रिमण्डल के वे योग्यतम सदस्य हैं। मैं उनसे पूछता चाहता हूँ कि किसने हिन्दुस्तान में राजनीतिक भ्रष्टाचार को शुरू किया। दिन-रात मोरेलिटी की बात करने वाले चौधरी चरण सिंह ने हिन्दुस्तान की राजनीति में पोलिटिकल करप्शन शुरू किया, दल-बदल शुरू किया। इन्होंने '67 में कांग्रेस पार्टी में रह कर उसके चिन्ह पर चुनाव जीता, बाद में चन्द्रभानु गुप्त को सरकार से हटाने के लिए, मुख्य मन्त्री बनने के लिए दल-बदल का वरण किया। उनकी देखादेखी गोविन्द नारायण सिंह ने दल-बदल किया, राव वीरेन्द्र सिंह ने किया। इस तरह हिन्दुस्तान की राजनीति में राजनीतिक भ्रष्टाचार की बुनियाद भारत के आज के गृह मन्त्री ने की। दिन-रात कोरे आदर्शवाद की बात करते हैं। सारे हिन्दुस्तान के लोग बेईमान हैं, एक वह ईमान-

दार है। इस तरह की बातें दिन-रात किया करते हैं।

Who started defection in the history of India? Shri Charan Singh is the emperor of defectors. He started defection. He started political corruption in the country.

हिन्दुस्तान की नयी पीढ़ी को वे कोई आदर्श और प्रेरणा नहीं दे सकते। सत्ता के लिए दल को बदलने की, सत्ता के लिए हिन्दुस्तान को भी गिरवी रख देने का जिन लोगों ने काम किया है वे लोग लोकतन्त्र की बात करते हैं और यह आशा करते हैं कि हिन्दुस्तान की नयी पीढ़ी जो जन्म ले रही है वह उनके पद चिन्हों का अनुसरण करेगी।

मन्त्रिमण्डल छोटा हो, ठीक है। लेकिन आप हिन्दुस्तान की जनता की तरफ बधाई के हकदार होंगे यदि आप दल-बदल को रोक दें, दल-बदल पर कानूनी प्रतिबन्ध लगा दें, देश की राजनीति में स्वच्छता का वातावरण पैदा कर दें। इन कामों को आप करें। केवल छोटा मन्त्रिमण्डल होने से ही क्या सब काम हो जायेंगे?

हिन्दुस्तान आजाद हुआ तो हमारे देश के बड़े बड़े स्वतन्त्रता-संग्राम सेनानियों ने मन्त्रिमंडल में मंत्री के पद ग्रहण किये। उत्तर प्रदेश में जब मन्त्रिमंडल बना तो श्री लाल बहादुर शास्त्री, श्री चन्द्रभानु गुप्त, श्री चरण सिंह पार्लियामेंटरी सेक्रेटरी बनाये गये। फिर डिप्टी मिनिस्टर बनाये गये, और फिर मिनिस्टर बनाये गये। तो लोगों को पार्लियामेंटरी ट्रेनिंग की आवश्यकता होती है। आज उत्तर प्रदेश में क्या हुआ है। शान्ति भूषण जी क्यों नहीं कलेजे पर हाथ रख कर पूछते हैं। आज उत्तर प्रदेश में मन्त्रिमंडल किस आधार पर बनाया गया है। केवल पोलिटिकल कंसीडरेशन पर। चन्द्र भानु गुप्त जीवित हैं। वह आज क्यों सारा टेंपर लूज कर



## [ श्री कल्पनाथ राय : ]

गये। ऐसे व्यक्ति को उत्तर प्रदेश का मुख्य मंत्री बनाया गया कि जो पार्लियामेंट कि जो पार्लियामेंट में एक दिन भी नहीं रहा और जिस को डिप्टी सेक्रेटरी, ज्वायंट सेक्रेटरी, एडीशनल सेक्रेटरी और सेक्रेटरी में कोई फर्क ही पता नहीं है। इसलिए क्या देश में केवल पार्लिटिक्स चलेगी। देश की तरक्की की कोई भावना क्या आप के मन में नहीं है। आखिर उत्तर प्रदेश कैसे तरक्की करेगा। उस का आर्थिक ढांचा कैसे बदलेगा, उस का सामाजिक ढांचा कैसे उन्नति करेगा। उत्तर प्रदेश कैसे तरक्की करेगा। वहां आज केवल राजनीति चल रही है। आज वहां बी एल डी और जनसंघ एक तरफ है। चाहते हैं कि कहीं जनसंघ का मुख्यमंत्री हो जाय कहीं बी एल डी का। आप के मन में यह भावना नहीं है कि हम अपने प्रदेश या देश की तरक्की करेंगे। आज केन्द्रीय मंत्रिमण्डल नहीं बन रहा है। उसका भी यही कारण है कि राजनीतिक पुल्स और प्रेशर्स इतने हैं कि मोरार जी अपना मंत्रिमंडल नहीं बना पा रहे हैं। मंत्रिमंडल के लिए दो सौ उम्मीदवार हैं। सोशलिस्ट पार्टी के 5, बी एल डी के 5 और कांग्रेस के 8 और इसी तरह जनसंघ और दूसरी पार्टियों के उम्मीदवार हैं। हिन्दुस्तान में जनता पार्टी आई जीत कर चुनाव में उस का स्वागत है। कांग्रेस एक विरोधी दल बना, उस का स्वागत है। कांग्रेस आज हुकूमत में नहीं है आप हुकूमत में हैं तो आप देश को आगे बढ़ाएँ। कांग्रेस ने जो गलतियाँ की सो की। लेकिन आप तो देश को आगे बढ़ाएँ। आप देश की तरक्की करें। इस में कोई ऐतराज नहीं। देश सब का है। देश शान्ति भूषण का भी है और हमारा भी। देश मोरार जी भाई का भी है और इन्दिरा गांधी का भी। देश बड़ा है। इस देश में डमोक्रसी इसीलिए

है कि कभी कांग्रेस पार्टी पावर में रहे और कभी आप। अमरीका और इंग्लैंड में जहां जनतंत्र है वहां हर दस, पंद्रह साल में सत्ता में परिवर्तन होता है। कहीं पांच साल बाद ही परिवर्तन होता है? हिन्दुस्तान में सत्ता में 30 साल बाद परिवर्तन हुआ। यह मैं समझता हूँ कि देश के जनतंत्र के लिए देश के विकास के लिए बहुत अच्छी बात नहीं थी। बहुत देर में सत्ता में परिवर्तन हुआ। ये हर पांच या दस साल में होना चाहिए। लेकिन आज एक-एक नेता खड़ा होता है और बोलता है कि हम ने कांग्रेस को हटा दिया। कांग्रेस पार्टी जनता की पार्टी है। इन्दिरा गांधी पर आप की ओर से बराबर आरोप लगाए गए। कहा गया कि वह जनतंत्र को नहीं मानती। वह चुनाव नहीं कराएंगी। आखिर चुनाव करा दिया तो कहा गया कि ईमानदारी से चुनाव नहीं कराएंगी। जब ईमानदारी से चुनाव करा दिए और खुद भी राय बरेली में चुनाव हार गयी तो कहा जाने लगा कि शान्ति से सत्ता का हस्तांतरण नहीं करेंगी। 24 घण्टे के अन्दर वह भी कर दिया और आप हिन्दुस्तान की गद्दी के मालिक बन बैठे। पहली बार हिन्दुस्तान के इतिहास में एक प्रधान मंत्री ने सत्ता का हस्तांतरण अपने हाथों शान्तिपूर्ण ढंग से किया है, लेकिन उस व्यक्ति ने जिसने हिन्दुस्तान में पहली बार जनतंत्र को किन्हीं कारणों से समाप्त किया, आप तो राज नारायण जी का केस लड़े हैं, टेक्नीकल कारणों से वह चुनाव पिटीशन सफल हो गया, लेकिन क्या इन्दिरा गांधी उस चुनाव में जीतीं नहीं थी? क्या दुनिया में कोई इलेक्शन पिटीशन करता है अपने नेता के खिलाफ? क्या कहीं कोई प्रजातंत्र के एक मात्र नेता के खिलाफ चुनाव लड़ता है। लेकिन आज अगर इन्दिरा गांधी जी राय बरेली से चुनाव जीत कर पार्लियामेंट में बैठी होतीं और आप उन

की लतियों को बताते तो वह सुनतीं। वह इन्सान हैं। उनसे गलतियां हो सकती हैं, अगर गलतियां हो गयीं थीं तो वे उन को सुनतीं समझतीं और भविष्य में उन को न दुहराती, लेकिन आज तो चरित्र हत्या का एक नशा है। रात दिन नेहरू परिवार के खिलाफ यह काम हो रहा है। यह कमीशन बैठा, वह कमीशन बैठा। मैं पूछना चाहता हूं कि क्या हिन्दुस्तान का एक भी परिवार बता सकता है कि जिस ने नेहरू परिवार के समान देश के लिए बलिदान किया हो। उस परिवार के मोतीलाल नेहरू ने जेल में सिसक सिसक कर अपना जीवन काट दिया। हिन्दुस्तान के प्रधान मंत्री की मां पर घोड़े दौड़ा दिए गए थे और पहले प्रधान मंत्री जी ने अपनी जिन्दगी के 13 वर्ष जेलों में काटे जिस परिवार ने हिन्दुस्तान की भलाई के लिए अपना सब कुछ न्यौछावर कर दिया। हुकूमत के खिलाफ जब कांग्रेस को दफ्तर के लिए कहीं जगह नहीं मिलती थी तो अपने आनन्द भवन को स्वराज्य भवन बना कर दे दिया। उसे कांग्रेस का कार्यालय बना दिया जिस में देश के राजनतिक नेता शिक्षा ग्रहण कर सकें। आज उस परिवार की चरित्रहत्या हो ही है। जिस इन्दिरा गांधी ने अपने आनन्द भवन को, दो करोड़ रुपए के भवन को राष्ट्र को दे दिया। आज उस के पास अपने रहने के लिए मकान नहीं है। कहीं 4 P. M. कुछ चलेगा नहीं क्योंकि हिन्दुस्तान में कोई भी परिवार अब राजनीति में भाग नहीं लेगा क्योंकि हिस्सा लेगा तो किन्हीं कारणों से यदि उसको प्रधान मंत्री बना दिया और जब वह चला गया तो उसकी, उसके बेटे की, उसके नाती की का खोदी जाये, उसके मकान को तालाब बना दिया जाए, यह स्वस्थ परम्परा हिन्दुस्तान में कायम की जा रही है। मैं आपको कहना चाहता हूं कि हिन्दुस्तान की जनता

को उन कमीशनों पर विश्वास नहीं रहा। शान्तिभूषण जी मैं आपसे कहना चाहता हूं कि जैसे जनता पार्टी की सरकार काम कर रही है, मैं ईश्वर से प्रार्थना करता हूं कि यह सरकार 5 साल तक रहे, मैं भगवान से विनती करता हूं, लेकिन यह जो सरकार है यह एक साल, दो साल और तीन साल से ज्यादा चलने वाली नहीं है जहां तक मैंने राजनीति को समझा है और जाना है, मैं ईश्वर से विनती करता हूं कि यह सरकार 5 साल रहे, लेकिन इस सरकार का, 5 साल में, जनता पार्टी का पता नहीं चलेगा।

(Interruption)

SHRI HAMID ALI SCHAMNAD (Kerala): Not five years. Under the amended Constitution, it is six years . . .

(Interruption)

THE VICE CHAIRMAN (SHRI RANBIR SINGH): The House can be dissolved any time.

श्री कल्प नाथ राय : टैक्नीकल बात न कीजिए। आपको पता चलेगा। जयप्रकाश जी रिकाल की बात करते थे। क्या हुआ रायबरेली में? रायबरेली में 5 सीटों में आपकी पार्टी 15 हजार से हारी हैं, क्यों नहीं राजनारायण इस्तीफा दे देते? मैं आपके सामने कह रहा हूं कि जब भी इंदिरा गांधी रायबरेली से चुनाव लड़ेंगी, राजनारायण की जमानत जब्त होगी। कोई ताकत इस कदम को नहीं रोक सकती है। जनता चाहती है कि आपके काम को टैस्ट करना। एक बार आपको सत्ता मिली है, कौन सा देश के अन्दर आपने काम ऐसा किया है जिसने हर आदमी के दिल को छू लिया हो? जो गांव वाले हैं वह रोते हैं, गांव के लोग जो बजार में चीजें खरीदने के लिए जाते हैं तो

[श्री कल्प नाथ राय]

हर चीज के दाम 35 प्रतिशत बढ़ गए, 13 प्रतिशत इनफ्लेशन बढ़ गया। आपने कोई काम नहीं किया। केवल आप का जात-पात का जहरीला नांग हिन्दुस्तान में विष वमन कर रहा है। हिन्दुस्तान की राजनीति को विषाक्त बना रहा है। आपके मंत्रिमंडल का एक सदस्य ऐसा कर रहा है। आप पोलिटिकल मोरेलिटी की बात करते हैं। जिन्होंने दल-बदल की बात की हो, जिन्होंने राजाओं के प्रिवी पर्स का समर्थन किया, जिन्होंने बैंकों के राष्ट्रीयकरण का विरोध किया हो जिन्होंने कोयले के राष्ट्रीयकरण का विरोध किया वह लोग आज मोरेलिटी की बात करते हैं, वह राजनीति में मोरेलिटी की बात करते हैं। इंदिरा गांधी ने बैंकों का राष्ट्रीयकरण किया, देश के पूंजीपति खिलाफ हो गए, राजा-महाराजाओं के प्रिवी पर्स समाप्त कर दिए तो राजे-महाराजे खिलाफ हो गए, कोयले का राष्ट्रीयकरण कर दिया तो खानों के मालिक खिलाफ हो गए, स्मगलरों को जेल में डाल दिया तो देश के चोर-बाजारिये, जखीरेबाजी करने वाले नाराज हो गए। बड़े बड़े चोरों को बन्द कर दिया तो चोर खिलाफ हो गए। तो मुल्क में राजनीति के लिए सब कुछ करने वाले के खिलाफ वह पहले से ही थे तो वह चुनाव हार गई। मैं आपको बताना चाहता हूँ कि हिन्दुस्तान में जो भी समाजवाद के लिए कदम उठेगा उसको समाजवाद के दुश्मन माफ नहीं करेंगे। आप प्रजातंत्र की बात करते हैं, समाजवाद की बात क्यों नहीं करते। रूस में समाजवाद आया, रूस की जनता ने पेट की आजादी पाई, अमरीका में डेमोक्रेसी आई वहां की जनता ने मन की आजादी पाई, लेकिन हमारे देश के नेताओं ने सोचा कि पूंजीवाद और साम्यवाद की गुदगुदी

गद्दी से हटकर हम एक नई दुनिया बनायेंगे जिसमें पेट की आजादी भी हो और मन की आजादी भी हो जिसको डेमोक्रेटिक सोशलिज्म कहा गया। पेट की और मन की आजादी के लिए हिन्दुस्तान में ऐक्सपेरिमेंट चल रहा है। रूस में पेट की आजादी है, मन की आजादी नहीं है। अमरीका में मन की आजादी है, पेट की आजादी नहीं है। हिन्दुस्तान में जवाहरलाल नेहरू और महात्मा गांधी इन लोगों ने मन की आजादी के साथ साथ पेट की आजादी के लिए जनतंत्र की बात चलाई। हमारे यहां करोड़ों लोगों को रोटी चाहिए या आजादी चाहिए, यह मैं सवाल आपसे पूछना चाहता हूँ। इस मुल्क की 27 करोड़ जनता चार-छः आने रोज पर गुजारा करती है। उनको रोटी चाहिए या आजादी चाहिए, यह सवाल है आपके सामने। आजादी और रोटी दोनों चाहिए यह गांधी जी और जवाहर लाल जी कहा करते थे और यही हमारे देश में इंदिरा गांधी भी चाहा करती थी। यदि आप भी यही चाहते हैं तो आपने बैंकों के राष्ट्रीयकरण का विरोध क्यों किया था। अगर हिन्दुस्तान के रक्शा चलाने वालों को बैंक से लोन लेना है तो बैंकों का राष्ट्रीयकरण जरूरी है, किसानों को ट्रैक्टर के लिए लोन लेना है तो बैंकों का राष्ट्रीयकरण जरूरी है। छोटे-छोटे उद्योग धन्धों को चलाने के लिये लोन लेना है तो बैंकों का राष्ट्रीयकरण जरूरी है, इन सब कामों के लिए बैंकों का राष्ट्रीयकरण किया गया था। मोरारजी देसाई ने इसका विरोध किया था, चौधरी चरण सिंह जी ने इसका विरोध किया था। ये देश के पूंजीवाद के दोस्त हैं इसलिए उन्होंने विरोध किया। मैंने जो अभी तक पाया है मोरारजी देसाई की सरकार ने एक भी काम ऐसा नहीं किया जिससे 60 करोड़ जनता को

लाभ पहुंचता हो । आपने गांव की बात कही है लेकिन गांव के विकास के लिए जितना रुपया सुग्रहमण्यम साहब ने रखा था उससे बहुत कम रुपया आपने रखा है । जनसंघ के लोग जिन्होंने राजाओं के प्रिवी पर्स का समर्थन किया, बैंकों के राष्ट्रीयकरण का विरोध किया, हर समाजवादी कदम का विरोध किया, धरती के बंटवारे का विरोध किया, हरिजनों को ऊंचा उठाने का विरोध किया, आज वे ही समाजवाद की बात करते हैं । क्या ऐसी सरकार हिन्दुस्तान में चल सकती है ? समाजवाद का पहलू जनतंत्र के साथ और जनतंत्र का पहलू समाजवाद के साथ रखना पड़ेगा तभी हिन्दुस्तान में सरकार चल सकती है ।

उपसभाध्यक्ष जी, मुझे आपसे एक निवेदन करना है वह यह कि उत्तर प्रदेश के अंदर जो तरक्की नहीं हुई है उसके कई एक कारण रहे हैं । शांति भूषण जी, मैं इस पार्लियामेंट में कहना चाहता हू कि उत्तर प्रदेश के अंदर जिस प्रकार की सरकार आपने बनाई है वह पाताल में चली जाएगी । कुर्सी का चक्कर उत्तर प्रदेश में लगा ही रहता है । इसी कुर्सी के चक्कर में हमारे समय में उत्तर प्रदेश की तरक्की नहीं हुई और मैं समझता हू इसी कुर्सी के चक्कर में अब तरक्की नहीं होगी ।

उपसभाध्यक्ष जी, क्या है इस देश की हालत ? चौधरी चरण सिंह जी ने कहा कि महात्मा गांधी ने गलती की कि जवाहर लाल जी को प्रधान मंत्री बनाया । चौधरी चरण सिंह जी जैसी बात मैं समझता हूँ कोई नहीं कह सकता । जवाहर लाल जी ने हिन्दुस्तान के आर्थिक विकास की बुनियाद डाली । क्या पब्लिक सेक्टर के बिना यह हो सकता था, बिना फर्टीलाइजर के संभव हो सकता था, हैवी इलेक्ट्रिकल के बिना

क्या यह संभव हो सकता था, छोटे उद्योग धंधे चल सकते थे, बिना स्टील प्लांट लगाये क्या हम हिन्दुस्तान को नया रूप दे सकते थे, बिना आयल प्रोडक्शन के हमारी इकोनोमी बढ़ सकती थी, क्या आइनेंस फैक्टरी के बिना देश में विकास संभव हो सकता था ? जवाहर लाल जी ने हिन्दुस्तान में आजादी के साथ-साथ आर्थिक विकास की बुनियाद भी डाली । इसलिए जो बात चरण सिंह जी ने कही मैं समझता हूँ जयप्रकाश नारायण यह बात नहीं कह सकते कि गांधी जी ने गलती की । चौधरी चरण सिंह का दिमाग किधर जाकर जुड़ गया है मेरी समझ में नहीं आया । मैं जानता हूँ चन्द्र भानु गुप्त भी यह बात नहीं कह सकते कि जवाहर लाल को प्रधान मंत्री बनाकर गलती की गई । यह बात मोरारजी देसाई भी नहीं कह सकते, सरदार पटेल ने भी यह बात नहीं कही थी । लेकिन आप देखिए कि चौधरी साहब किस हद तक बात करने लगे हैं । मैं खुद किसान का लड़का हूँ मैं जानता हूँ कि एग्रीकल्चर का सवाल फर्टीलाइजर के साथ जुड़ा हुआ है, फर्टीलाइजर का सवाल नेफ्था के साथ जुड़ा हुआ है, पानी के साथ जुड़ा हुआ है । एग्रीकल्चर का सवाल ट्यूबवैल के साथ भी जुड़ा हुआ है । पहले हिन्दुस्तान में छः करोड़ टन अनाज पैदा होता था और आज 12 करोड़ टन पैदा हो रहा है जब कि हमारी आबादी 22 करोड़ बढ़ गई है । अमेरिका की आबादी 22 करोड़ है, रूस की आबादी 22 करोड़ है, हमारी भी आजादी के बाद 22 करोड़ की आबादी बढ़ गई है । हमने दुगुना गल्ला पैदा किया, खाद्यान्न के सम्बन्ध में देश को आत्मनिर्भर बनाया, हमने कृषि को आधुनिक बनाने की कोशिश की और फिर कहते हैं कि गांधी जी ने गलती की जो नेहरू को प्रधान मंत्री बनाया । मैं आपसे पूछना चाहता हूँ कि पृथ्वी नाथ सेठ

[ श्री कल्पनाथ राय ]

को एम० पी० बना कर कैसे भेजा गया ? जब मैंने उन से पूछा तो उन्होंने मुझे बताया था कि 20 लाख रुपये लेकर मुझे एम० पी० बनाया गया । ओबराय इंटरक टीनेंटल जो हमारी पार्टी के मेम्बर है उनको चौधरी साहब ने बी०के०डी० का मेम्बर बनाया । उनको भी 20 लाख रुपये लेकर मेम्बर बनाया । प्रकाशवीर जी जो बी०के०डी० के जनरल सेक्रेटरी थे जब प्रकाशवीर जी ने हिसाब मांगा, क्योंकि सारा पैसा चौधरी साहब ने अपने नाम से जमा कर रखा था, करोड़ों रुपया उनके अपने नाम से जमा था,— तो उन्होंने हिसाब देने से मना कर दिया । और उसके बाद चौधरी चरण सिंह की पार्टी बी०के०डी० से बी०एल०डी० हो गई और उन्होंने उनको अपनी पार्टी से निकाल दिया । ये लोग आज इंदिरा गांधी की बात करते हैं । मैं समझता हूँ कि अगर हिन्दुस्तान में इंदिरा गांधी का परिवार बेईमान है तो हिन्दुस्तान में कोई भी ईमानदार नहीं हो सकता है । नेहरू परिवार ने हमारे देशवासियों को राष्ट्र के लिए दुःख और तकलीफ उठाना सिखाया है । श्रीमती इंदिरा गांधी ने देश के लिए दुःख और तकलीफ सहे हैं । जवाहर लाल नेहरू ने राष्ट्र के लिए कष्ट झेले हैं । राष्ट्र को इन महापुरुषों से प्रेरणा मिली है ।

आखिरी बात कह कर मैं अपना भाषण समाप्त करना चाहूंगा । मैं पूछना चाहता हूँ कि इस बिल का उद्देश्य क्या है ? इस बिल का उद्देश्य यह है कि छोटा मंत्रिमंडल हो अथवा मंत्रिमंडल हो और एफिशिएंट मंत्रिमंडल हो । ऐसा मंत्रिमंडल न हो कि उसका प्राइम मिनिस्टर कभी पार्लियामेंट का मेम्बर ही न रहा हो । यानी योग्य लोगों को मंत्रिमंडल में लिया जाय और छोटा मंत्रिमंडल हो ताकि मंत्रिमंडल पर कम रुपये खर्च हों । डा० राम मनोहर लोहिया ने 4 अगस्त, 1967 को पार्लियामेंट में एक

कानून लाने का प्रयास किया था ताकि सरकारी खर्च को बांधा जा सके । उन्होंने यह भी कहा कि मंत्रिमंडल को छोटा करो । सवा करोड़ कर्मचारियों में से 20 लाख की छटनी करो । ऐसा करके एक हजार करोड़ रुपये बचाये जा सकते हैं । मैं चाहता हूँ कि मंत्रिमंडल छोटा होना चाहिये, लेकिन उसके साथ-साथ इस बात का भी ध्यान रखा जाना चाहिए कि मंत्रिमंडल में भ्रष्ट लोग न रखे जाएं । जनता पार्टी ने कहा है कि वह देश से भ्रष्टाचार को समाप्त कर देगी और एक नया समाज बनायेगी । लेकिन क्या उनको इस बात की जानकारी नहीं है कि उनके मंत्रिमंडल में श्री प्रकाश सिंह बादल रहे हैं जिनके भ्रष्टाचार के संबंध में छगानी कमीशन ने अपनी टिप्पणी दी है, लेकिन केन्द्रीय मंत्रिमंडल ने उस टिप्पणी को वापस ले लिया । आप जुडिशियरी की मान्यता की बात करते हैं, लेकिन आपने यह क्या किया है ? श्री एच० एम० पटेल मूंदड़ा केस में निकाले गये और श्री बीजू पटनायक के संबंध में खन्ना कमीशन बना और उसने अपनी टिप्पणी दी । आपके मंत्रिमंडल में हिन्दुस्तान के भ्रष्ट लोगों और बेईमान लोगों को जगह दी गई है । लेकिन क्या आप इस हालत में भ्रष्टाचार को समाप्त कर सकेंगे ? कांग्रेस के मंत्रिमंडल में एक भी करप्ट मंत्री को जगह नहीं दी गई थी । जब तक मंत्रिमंडल में इस तरह के लोग रखे जायेंगे तब तक देश से भ्रष्टाचार समाप्त नहीं हो सकता है । आज आवश्यकता इस बात की है कि मंत्रिमंडल छोटा हो, एफिशिएंट हो और इंडमिनिस्ट्रिटिव रिफार्म्स कमीशन की सिफारिशों के मुताबिक बना हो । यदि आप हिन्दुस्तान में स्वच्छ राजनैतिक वातावरण चाहते हैं तो ऐसे लोगों को मंत्रिमंडलों में रखिये जिनका जीवन भ्रष्टाचार से मुक्त हो । श्री अशोक मेहता कहते हैं कि हम डिफेक्टर को अपनी पार्टी में नहीं लेंगे, लेकिन श्री मधुलिमये कहते हैं कि राज्य सभा के मेम्बरों को हम अपनी पार्टी में ले लेंगे और उनका अपनी

पार्टी में स्वागत करेंगे। एक तरफ तो यह बात कही जाती है और दूसरी तरफ भ्रष्टाचार को बढ़ावा दिया जा रहा है। मैं स्पष्ट शब्दों में कहना चाहता हूँ कि जनता पार्टी के कारनामों को सारे हिन्दुस्तान की जनता देख रही है और आने वाला जमाना यह बतायेगा कि जनता पार्टी किन लोगों की पार्टी है। मेरी विनती तो यही है कि जनता पार्टी फिलहाल हुकूमत में बनी रहे ताकि आने वाले पांच सालों में जनता पार्टी का पूँजीवादी और प्रतिक्रियावादी स्वरूप जनता के सामने आ जाय। उसके बाद हिन्दुस्तान की जनता आपको उखाड़ फेंकेगी। जब आपको जनता राजसत्ता से हटा देगी तो उसके उपरान्त इस देश में समाजवादी और लोकतंत्रवादी शक्तियों का शंखनाद गूँजेगा। इन शब्दों के साथ मैं अपना भाषण समाप्त करता हूँ।

SHRI D. P. SINGH: Mr. Vice-Chairman, Sir, after the very eloquent speech of my young friend, Mr. Kalp Nath Rai, there is very little to add to this matter. I respect the sentiments which inspired my hon. friend, Mr. Nripati Ranjan Chaudhury, to move this Bill.

Sir, this matter of defection, this matter of political corruption has been agitating the minds of all right-thinking people at all times. We have some very very glorious phenomena. There happened to be a Ministry, called, the Bindeshwari Mandal Ministry in Bihar, which had, Sir, a novel experiment. There were 42 members of the party and all the 42 members were made Ministers. We thought some improvement could be made on it because if the demands of hon. members of a particular party remained unsatisfied, perhaps, it was easier to give the designation of Ministers to everybody and remove the label of members on the same salary, of course.

SHRI S. W. DHAE: And privileges?

SHRI D. P. SINGH: Yes, immunities for what is being done. So, Sir,

some curb, of course, has to be put. Now, one is aware of the compromises in principle. That, of course, is an event—that, of course, is a phenomenon—that comes to our notice every day, for establishing oneself in the seat of power, to abandon the principle gloriously outlined in the election manifesto very gullibly. As we see the phenomenon every day, it is the abandoning of Article 370 in the matter of Kashmir as was done by the Jana Sangh. Well, nobody is surprised. Perhaps, this volte face somersault politics we can appreciate. Likewise, the great party has equally acquiesced in the outlining of the policy by our Prime Minister about atom bomb. The Prime Minister rightly and justly feels, in his own way he feels that no atom bomb should be made by this country. But, this is his view. He is sticking to his view and he is wedded to it for a very very long time. But there are other parties here, the constituent parties, which hold contrary views. Now, they had no hesitation in abandoning that view and subordinating their own ideas, abandoning altogether and subordinating themselves to the views of the Prime Minister because, otherwise, the coherence of the party would not remain and they would not remain in power. All these kinds of little variations in the thinking and compromises in principle and ideology and so on are the every-day phenomenon during the last 90 days or 80 days that the Janata Party has been in power and one has to accept all this with a pinch of salt. But the worse that has come to our notice these days is the vulgar manifestation in the eastern areas of the country where the desire to monopolise power by two constituent parties is there to the chagrin disappointment of the original party to which hon. Law Minister belonged. The unfortunate ouster and exclusion from the enjoyment of power, well, is a new phenomenon altogether. Now, we do not know how this can be reconciled within the framework of this amendment. All

[Shri D. P. Singh]  
that we can say is that his amendment betrays a desire on the part of the hon. Member to do some social good. Perhaps, he has chosen this path on account of his idealism. But he does not take into account the reality, the vulgarity and the nakedness of this situation which is obtaining to-day. The ruling party has abandoned all garbs. Since this morning and before, we are seeing to what extent they are prepared to go. Removal of documents is of no significance. Departure from accepted principles of self-sufficiency is of no consequence at all. There are no shortages and deficiencies in regard to the smuggling of ideas and the camouflaging in the Budget. In all these naked phenomena that we see every day, it is the idealism which is the casualty.

This problem effects everybody. Ever since this party came into power, we hear every day that the defection Bill is to be brought forward and that it is on the anvil. Now, within four or five days this House is going to adjourn, but this Bill has not been brought forward. God knows when it will come, perhaps when the process of defection in the Rajya Sabha and outside is complete. But Sir, we feel that this is a matter in which if all parties had combined and if all parties had taken a decision to eradicate this evil, to tackle the weakness in human nature, the infirmities in human nature for all times, a solution could have been found and statutorily the number could have been fixed at 10 per cent. If this is done even now, it would be a good thing.

But the matter which had been agitating the minds of our people is the lack of representation on the basis of population. Here is my unfortunate State, Bihar, whose cause I have to plead time and again. Ten per cent of India's population lives in the State of Bihar. But Sir, do you know what injustice is being

done by this Government? There is only one Minister who is there in his own right, not because he belongs to a particular region. This is the treatment that our people complain of. This is what we hear and it is our duty to voice it here. Who is allowed to represent that State? Take, for example, the number of seats we had. Everything has been looted. Even there, they have not hesitated to smuggle men from distant corners of this country and they are made to represent; these are the Ministers said to represent Bihar. This is a very very sordid deal. We have heard of the Europeans and the Englishmen. The Englishmen in Africa tell the black people 'We represent you; what is the need for your voting?' They say that they are in Parliament and in the Assembly to protect the rights of the black people.

Sir, we thought discretion would prevail and good sense would prevail. This is a menace, this defection is a menace. In this matter, my hon. friend and we, along with him, some of us, are willing to extend the hand of friendship to the ruling party which is in minority here. We are willing to co-operate with them so that we could find a solution and would be able to fix a limit statutorily and constitutionally. If we are able to eradicate this evil and menace, it would be a good thing. Therefore, I welcome this Bill.

SHRI NARASINGHA PRASAD NANDA (Orissa): Mr. Vice-Chairman, Sir, this Bill which is very simple in nature seeks to amend articles 74 and 163 of the Constitution with a view to limiting the size of the Council of Ministers. In the Statement of Objects and Reasons it is stated that undesirable elements are introduced to the Council of Ministers and floor crossing and defection are encouraged. By implication the mover of the Bill expect that by this amendment floor crossing and defections will not be there and introduction of undesirable elements to the Council of Ministers can be prevented. With great

humility, Sir, I beg to disagree with my friend that by this amendment any of these two objectives would be achieved. The sole point for our consideration, so far as this Bill is concerned, is whether the Council of Ministers at the Centre and at the level of the States should be limited to the number suggested by him or not. Firstly, I would submit that the way the Bill is worded, it is not possible for me to agree with my friend, because I do not know how many friend worked out this figure of 45 and 30 for the Council of Ministers at the Centre and at the State level, what charm he has for this figure of 45 and 30, unless the number 9 is lucky for him. If you add the digits 4 and 5, it makes 9 and again 9 is divisible by 3. So, if that is the idea behind this amendment, it is laudable. Probably, it is not the number that is important but the way the Council of Ministers is formed is more important. In other words, our experience has been bitter over the way our democracy has functioned so long. Mr. Singh gave an instance where in Bihar all the 42 members of a particular political group were included in the Council of Ministers, as otherwise, the Council of Minister could not have been formed. There have been instance also where to prevent instability in the party itself not in the administration or in the State, certain elements were inducted in the Council of Ministers. There also have been instance of attracting people from the opposite group and inviting them to join the Council of Ministers. Such instances have happened, but I do not think that because these things have happened, this amendment should be supported. I also believe, this amendment will not cure our polity of the ills which have been pointed out. Are you sure, Sir, that if we accept this amendment there will be no floor crossing or defection? Are you sure that no undesirable element will be inducted into a Ministry either at the Centre or at the State level? Because in any democratic polity, political expediency is a very impor-

tant factor. Whether we agree or not, every political party that is in power has to take the expedient circumstances into consideration and taking into consideration the totality of the expediency of the situation, form the Council of Ministers. In a democratic policy, you cannot just expect always efficient people or certain expertise because common people are elected as representatives of the people. They need not be experts and they will form the Council of Ministers amongst them, even imminent people may come who may be inefficient so far as administration is concerned but who may be quite efficient so far as managing their party affairs are concerned. Therefore, I would submit that although what Mr. Choudhury has suggested has been done with good intention behind it, yet it is absolutely impossible to accept the amendment moved. That apart, it is impracticable to limit the number of the Council of Ministers to either 45 or 30 or any other number. Such a proposition, from any point of view—even from the point of view of democratic polity or general theorisation of a political theory—is not acceptable.

So, while I share the sentiments of Mr. Choudhury so far as the good intention are concerned, this is just a measure which has enabled us to raise a debate on what should be the type of Council of Ministers, whether any norms should be there, or whether there should be any guidelines. For that limited purpose, to the extent to which this Bill goes, it is good. But beyond that, it is not possible to accept this Bill. With these words, I request Mr. Choudhury, the mover of this Bill, either to withdraw it, or not to press for it.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): Mr Vice-Chairman, Sir, I wish I possess the eloquence of Shri Kalp Nath Rai, or the perserverance and resourcefulness of hon. Shri Ranbir Singh, who is sitting there. But before I deal with the various points raised, whether rele-



[Shri Shanti Bhushan]

vant or not so relevant, I would like to say that Shri Choudhury has probably missed the train. I quite appreciate as to why he moved this Bill in the year 1974, because, in 1974, this country was being ruled by a party—the Congress Party—which believed both in having very large ministries as also in forming ministries on the basis of defection. That is what, I understand prompted him to introduce this Bill in 1974. But the context has, unfortunately, changed during this period. In this period, that party has lost power. Another party, a newly formed party—the Janata Party—has come into power and, as the hon. Members would agree with me, the experience of the Janata Party forming ministries, so far, of course, at the Centre, is that there cannot be any complaint against the Janata Party that it is interested in forming too large ministries. If at all there can be a complaint the complaint would be that the Ministry is too small, because I do not think that for any single month during the Congress regime—of course the Janata Party has been in power at the Centre for the last 3 months—the Congress Party had ever ruled over the country with as few Ministers as 19. In any case, I can assure the hon. Member—he has suggested a maximum of 45 at the Centre—that there is no prospect of the Janata Party at all exceeding that figure at the Centre neither during these five years nor in the course of the next twenty five years that the Janata Party would remain in power during this century.

Now, reference was made to some *khichri* and *pulav*, which party is *khichri*, which party is *pulav*, which party is *kurma* or which party has become *kima*, etc. Those are matters for others because I have not received any formal training in the art of cooking and therefore I would be unable to deal with that.

Now it was also said by some hon. Members that the Janata Party is really a party of defectors and that

the Government of the Janata Party is a Government of defectors. I am reminded of a story. When in some State the Government changed by the process of toppling, namely, when some persons defected to the Opposition, the Opposition which got a majority formed a Government with the help of those defectors, and some of those defectors happened to be Ministers. Then some people went to them and said, "Look here. It is very bad that you have defected." And they said: "No, you have defected. We were ministerialists and we continue to be ministerialists. You were in the Government and you have gone to the Opposition. So, it is you who have defected and not we." Therefore, the Minister who defected to the Opposition continued to be a Minister. He said that he did not defect because he continued to be in the ruling party and all those who were earlier in the ruling party and gone to the Opposition had really defected. Of course, if that principle is applied, then all of us have defected from the Opposition to the ruling party and the Congress Members have defected from the ruling party to the Opposition.

Then a reference was made to the "very very atrocious" duty on bidis which has been proposed by the Finance Minister, namely, that on one thousand bidis an increased duty of one rupee has been proposed. Since a reference has been made thereto, I would like to deal with that also. Now, I have not tried to smoke a bidi even one in my life except, perhaps, when I was two and a half years old, as my mother tells me, somebody had smoked a bidi and thrown it and I picked it up and tried to smoke it. But I remember smoking a cigarette once or twice just to see how bitter it tasted. Now I am told that in a packet of bidis there are about 20 bidis.

SHRI NRIPATI RANJAN CHOU-  
DHURY: No, Sir, twenty-five.

SHRI SHANTI BHUSHAN: I speak  
subject to correction. It may be 25.

I am further told that it costs about 25 paise per packet. I am further told that normally a person smokes four or five packets in a day.

**SHRI NRIPATI RANJAN CHOU-DHURY:** No, Sir, one at the maximum. How can one smoke twenty-five packets in a day?

**SHRI SHANTI BHUSHAN:** All right. When one smokes one packet, it means on a packet of 25 bidis, at the rate of one rupee on one thousand bidis the excise duty comes to one paise on ten bidis so that in one day if he smokes just one packet of 20 bidis it would not be even half a paisa on one bidi.

**SHRI NRIPATI RANJAN CHOU-DHURY:** Sir, it will give rise to the price of bidis. Ten paise a packet.

**SHRI SHANTI BHUSHAN:** The hon. Member might not kindly draw on the experience of his days when the Congress Party used to rule over the country, namely, even though the excise duty would be raised by a small amount, the traders and others would be permitted to raise the prices very high, but he may wait a little and see.

**SHRI NRIPATI RANJAN CHOU-DHURY:** Because you say you have no experience in bidis, I am just trying to help you.

**SHRI SHANTI BHUSHAN:** I speak subject to correction. Anyhow, we shall wait and see as to what would be the incidence of real price of bidis by this additional duty. Otherwise, normally, according to all principles of mathematics or economics, if the additional item of expense is one rupee for one thousand bidis, namely, one paisa on ten bidis, in that case that itself does not mean any additional expense on any other item and in that case it should be reflected only in the same way.

**THE VICE-CHAIRMAN (SHRI RANBIR SINGH):** The hon. Member is mentioning the fact that the price today has gone up by 10 paise.

**SHRI SHANTI BHUSHAN:** Oh, it has already gone up by 10 paise. Then the hon. Member must have been charitable to pay more to the bidi-seller.

Then there was a reference to the film *Kissa Kursi Ka*. I was very anxiously waiting to see this film because I had heard a lot about it. Earlier, I had, of course, seen *Andhi*. I was very anxious to see this film also. But I was very much disappointed to learn that perhaps nobody would be able to see the film in future. I thought the honourable Member, Shri Ranbir Singh, would give us more details. He might have seen the picture earlier.

**THE VICE-CHAIRMAN (SHRI RANBIR SINGH):** I have never seen any picture. That is my difficulty.

**SHRI SHANTI BHUSHAN:** I thought he would at least give us the story, the main dialogues, etc. But I was disappointed not to get those details. It was said, "Why should those containers be found there?" If I remember a right, both the positive and the negative prints of the film were intact because the Censors had seen the film. Obviously, the Censors would see a film on the basis of the positive print and the negative print would be preserved. So that after the Censors had passed the film, many positive prints could be prepared for release in various cinema houses of the country. Then there was a petition. The matter reached the Supreme Court and the Supreme Court in its wisdom *prima facie* felt doubt about the legality of the Censors' decision in the matter. Therefore, they wanted to see the film for themselves. They had directed...

**THE MINISTER OF INFORMATION AND BROADCASTING (SHRI LAL K. ADVANI):** The Censors had approved it.

**SHRI SHANTI BHUSHAN:** I am very sorry. The Board of Censors had approved it, subject to certain

[Shri Shanti Bhushan]

cuts. But the Government of India thereafter prohibited the film being shown. And then against the orders of the Government . . .

**श्री प्रकाशवीर शास्त्री (उत्तर प्रदेश) :**

इस चीज का इस बिल से क्या मतलब है ?

**SHRI SHANTI BHUSHAN:** I am bound by the ruling of the Chair. And, since the hon. Member who had raised this question, who had referred to this aspect, now happens to occupy the Chair, I cannot regard it as irrelevant. Because I am bound by the ruling, I must regard it as relevant.

**श्री सुन्दर सिंह भंडारी : शास्त्री जी स्थिति स्पष्ट हो जाएगी ।**

**SHRI SHANTI BHUSHAN:** The matter went to the Supreme Court, and the Supreme Court, . . .

**उपसभाध्यक्ष (श्री रणवीर सिंह) :**

मैंने तो यह बताया था कि मंत्रिमंडल का क्या आदर्श होना चाहिये ।

**डा० चन्द्रमणि लाल चौधरी (बिहार) :**  
श्रीमन्, सदन में कोरम नहीं है ।

**SHRI SHANTI BHUSHAN:** Quite right. It is in that very connection that I am referring to this, why this matter is being gone into, how the Mantri Mandal is going on very correctly in this matter, as also in other matters. Now the question was the Supreme Court wanted the negative and the positive prints to be preserved because they wanted to have a look at the film in order to decide as to whether it was for relevant considerations that the Government of India had prohibited the film from being shown. And, thereafter, before the Supreme Court was able to...

(Interruption)

**THE VICE-CHAIRMAN (SHRI BANBIR SINGH):** There is no quorum. That point has been raised.

**SHRI SHANTI BHUSHAN:** I believe the question of quorum could not be raised. Who is raising the question.

**SHRI SUNDAR SINGH BHANDARI:** The question has not been raised.

**SHRI SHANTI BHUSHAN:** So the Supreme Court was very anxious to see the film for itself and then decide the question. In the meantime, what happened is something quite unprecedented and a very important matter. From the Government's point of view also, it was a very important article. The Supreme Court wanted these two articles to be preserved—not one article but two—namely, the positive and the negative. And when the question arose, the Supreme Court said, "All right. Now, we want to see the film". The reply came, "The positive is missing." The Supreme Court then made an order: "All right. Let another positive be prepared out of the negative." The reply came: "Even the negative is missing". How did it happen? Where did it go? I remember the first case which I argued in the year 1948, a murder case, in which I had referred to the principle of circumstantial evidence, that "the witnesses may lie, but the circumstances do not". Circumstances are so important that the truth can be discerned. It is obvious to everybody as to what the Government had done with the positive and the negative of this picture, Kissa Kursi Ka, because it was thought that if the people saw this picture, they would understand what the Congress Government had been doing all those years, what kind...

**SHRI D. P. SINGH:** A point of order, Sir. A criminal case in this regard is pending, and I am surprised that the Law Minister is making a statement about the case which is in the court now. Nothing in the House can absolve him or give him the authority to violate the law, the rules that exist here in regard to pending criminal matters.

**SHRI SHANTI BHUSHAN:** I am not accusing anybody. I am only saying, when a question has been raised, that these containers have been found. The question has been raised as if these containers had been planted somewhere. I am refuting the insinuation.

**SHRI D. P. SINGH:** You are suggesting that special evidence is bound to prevail, as if you are giving a judgment.

**SHRI SHANTI BHUSHAN:** With the utmost emphasis at my command, I am quite justified in refuting the insinuation which has been made. The insinuation was that this discovery of this film . . .

**उपसभाध्यक्ष (श्री रणबीर सिंह) :**  
विधिमंत्री जी, मुझे इस बात का ज्ञान नहीं था कि इस सिलसिले में कोई केस दायर हो गया है या नहीं। अब सच्चाई का पता लगा है जैसा आनरेबल सदस्य ने बताया है अगर ऐसी बात है तो अच्छा है आप इस बात को न लें।

**SHRI SHANTI BHUSHAN:** The hon. Member may further clarify as to whether some criminal case is pending in some court of law.

**SHRI D. P. SINGH:** A criminal case under section 380 of the Indian Penal Code is pending.

**SHRI SHANTI BHUSHAN:** In view of the ruling by the Chair, I will not further refer to this matter.

An hon. Member has raised a question here regarding Articles 74 and 163. He has raised the question that as the Articles say that there shall be a Council of Ministers to aid and advise the President or the Governor, it raises a Constitutional question. If so, if the language of the two Articles is in plural to say that there shall be a Council of Ministers, not a Council of a single Minister, then, in that case, is it possible for a single Prime Minister or a single Chief Minister to

constitute a Cabinet? I believe he had in mind the 24th of March, 1977 when our Prime Minister, Mr. Morarji Desai, was sworn in as Prime Minister; the other Cabinet Ministers were sworn in two days later on the 26th of March. May I remind the hon. Member—I do not know whether he is a lawyer himself, I am sorry if he is not . . .

**SHRI HAMID ALI SCHAMNAD:** He is a lawyer.

**SHRI SHANTI BHUSHAN:** It is good that he is a lawyer.

**SHRI HAMD ALI SCHAMNAD:** Two lawyers do not agree.

**SHRI SHANTI BHUSHAN:** Yes, otherwise, if they agree, then the need of judges would not be there. Article 367 makes a reference to the General Clauses Act and says that if some problems are raised which are defined by that Article and also for interpreting the Constitution, General Clauses Act shall be applicable. One of the provisions of the General Clauses Act which is normally used for drafting etc. is that singular should be read as including plural and plural should be read as including singular. So, notwithstanding the fact...

**SHRI S. W. DHABE:** But then the General Clauses Act itself says that when the subject is contrary to context, Act will not stop...

**SHRI SHANTI BHUSHAN:** I appreciate that. Even though Articles 74 and 163 say; "Council of Ministers", unless the context otherwise requires, it can be interpreted to mean a Council of one single Minister also, and, therefore a single Prime Minister can also be a Cabinet and can do the work. It is just as we know of one-man committee and one man commission. Articles 74 and 163 rule out that there must be more than one Minister whether there is sufficient work or not. Supposing

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there is a small State, the Chief Minister is a versatile man, he can look after all the Departments properly, he is able to do so, he understands every subject and the work is not sufficient to have more Ministers, we must pay salary to two Ministers just because these Articles say: "Council of Ministers". We should see the context. The context says that the size of the Council of Ministers will depend upon the exigencies of the situation, what subjects are to be tackled, what the amount of work is, what talent is available and what quantity of work is to be dealt with, and, therefore, how large a Council of Ministers should be. Therefore, the context does not contain anything which would throw any light on the size of the Council of Ministers.

**THE VICE-CHAIRMAN (SHRI RANBIR SINGH):** India is the second biggest country in the world.

**SHRI SHANTI BHUSHAN:** That is all right. Therefore, the whole question is whether his contention is constitutionally correct, because this would apply to all the States also under article 163. The interpretation cannot be different for the States and for the Union. So, all that I am submitting is.....

**SHRI S. W. DHABE:** I would like to have a clarification. Article 74 itself says "to aid the Prime Minister".

**SHRI SHANTI BHUSHAN:** To Aid the President. "There shall be a Council of Ministers with the Prime Minister at the head . . ." Now, even a single-man committee can be headed by the Chairman. The Chairman can head a single-man committee. We also say "the Chairman of the single-man committee". These are all expressions which are used in a particular context. But they do not necessarily rule out a single-man committee or a single-

man commission or the use of the expression "he is the chairman of the single-man committee". These expressions are used. There is nothing wrong in that because it was not the intention of articles 74 and 163 that you must have two, you cannot have one. You may not have 20 or 40, but you must have two. Why? What is the distinction between 2 and 20 and 30 and 40 and 1? There must be some Minister who is responsible to the Lok Sabha. But after that, whether it is one or two or three or four, it is left to the exigencies of the situation. Beyond that, I would not refer to it.

Then another thing which was said was, well, Ministers are sometimes treated as gods, and that is very bad. Now so far as the Janata Party is concerned, it fully subscribes to this doctrine that the Ministers must not be treated at all as gods or demi-gods or even anything less. We do not subscribe to the doctrine "India is Indira". So far as the Janata Party is concerned, it is not prepared to treat any human being, even if he is the Prime Minister or a Minister, as anybody other than a single human being. Therefore, I would suggest with the utmost humility that what is required to be done by the people of India is that firstly, garlanding of Ministers should be given up by the people of India. Receiving Ministers at the stations should be given up by the people of India. Ministers should be treated as ordinary mortals. Sycophancy around them must be completely eliminated. People must not treat Ministers as something special, etc. They are as human, as mortal as anybody else. But it is for the people to do it. A climate must be created in which people do not allow the Ministers to lose their heads. They must remain the same people as they were before they became Ministers. So, that is the kind of atmosphere which the Janata Party wants to prevail in the country. And I am proud to say that our Prime Minister has made a be-

ginning in that direction. He has given up going to even foreign countries by special planes, by chartered planes, with a large team, etc. He tries to travel by the ordinary class in the Air-India plane or in the Indian Airlines plane. This is a step in the right direction. I believe more and more steps in this direction, to bring Ministers closer to the people and not to treat them as superior to the common man, etc., would be evolved from time to time and an atmosphere would be generated in which there would be no distinction between Ministers and non-Ministers, etc.

A criticism was levelled against the selection of the leader of the U.P. Janata Legislature Party, and the criticism levelled was that the hon. Member who has been chosen to lead the team, who has been sworn in as the Chief Minister of U.P. has never been a legislator, and it is not appropriate, it is not in the interest of the large State of U.P. that such a person should be chosen who has no previous experience of legislation or of having been a member of the legislature. If that principle was subscribed to, may I ask with the utmost humility, would we have produced a Prime Minister like Pandit Jawaharlal Nehru, a great Home Minister like Sardar Patel and a great Chief Minister like Pandit Govind Ballabh Pant? Pandit Govind Ballabh Pant became Chief Minister of U.P., that very large State, in 1937; he might or might not have been a legislator before, I am not quite sure. But Pandit Jawaharlal Nehru had not been a Member of any legislature when he became the Prime Minister. Perhaps Sardar Patel had been; I am not quite sure. But then if such eminent people could discharge the duties of such high offices with distinction in spite of the fact that they had not been legislators earlier, then I submit that the criticism of the selection of the person concerned on this ground that he has not had legislative experience before, is not justified. What is required today is a good im-

age, a clean image and an honest image, and team work. No single individual can deliver the goods. It is the team which has to deliver the goods. So long as the leader who is chosen is prepared to go along and carry the team with him and in creating the team he keeps the relevant aspects in mind, there is no reason why the people of U.P. will not have a good Government. And then it was said that a lot of criticism has been made against the former Prime Minister, Shrimati Indira Gandhi, as being autocratic and so on. And an effort was made, a very eloquent attempt was made, to paint Shrimati Indira Gandhi as the greatest democrat that has been produced in this world. Clearly it was said, well, in spite of all that criticism, it was she who ordered an election in 1977, it was she who got defeated, it was she who relinquished power, and so on. Of course, these are questions which history will answer. These are question marks about which many people are puzzled. Many writers, etc. still want to go into these questions. There are many explanations which are being offered by various people as to how it happened. Was there a mistake or were there other compulsions and so on? Perhaps it is too premature to form a judgement on these things: How did the elections come about? Were there compulsions? What were the puzzles? And so on. But perhaps the honourable Member would not have very serious dissent with me if I say that a very large section of the Indian people today think that in spite of the great services of the Nehru family certain things which happened at least in recent years have brought a blot to the Nehru family. It is unfortunate that with the great sacrifices made by Pandit Motilal Nehru, the great role played by Pandit Jawaharlal Nehru in the political history of this country, this blot should have arisen at the hands of some members of that very distinguished family—at least it is a very unfortunate aspect of the recent Indian history. I would not like to say more about this.

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Then it was said that following the traditions of certain countries—of course reference was made to America etc.—a candidate should not be put up against the Prime Minister. I do not know what the American tradition or practice is, not to set up a candidate against the Presidential candidate. If candidates are not to be set up against Presidential candidates, then there would be no election. In any case I am not aware of any such practice where Presidential candidate is not opposed. (Interruption) Let me try to share a secret with the House...

**उपसभाध्यक्ष (श्री रणबीर सिंह) :**

सदन की कार्यवाही 5 बजे स्थगित कर दी जायेगी ।

**SHRI KALP NATH RAI:** In no parliamentary democracy, nowhere in the world, is it done. You belong to a very important party. Take the example of England . . .

**उपसभाध्यक्ष (श्री रणबीर सिंह) :** 5

बजने वाले हैं । आप कितना और समय लेंगे । आप दूसरे दिन भाषण जारी रख सकते हैं ।

**SHRI SHANTI BHUSHAN:** If you give me a few minutes, I will conclude my speech.

Sir, I wanted to share a secret with the House. When this question arose, when the elections were called, Shri Rajnarain, as he told me, received a phone call from Shri Om Mehta asking him as to why he was trying to oppose Mrs. Indira Gandhi in the election once again, and suggesting whether it would not be proper that Mr. Rajnarain may not stand up against Mrs. Indira Gandhi and Mrs. Indira Gandhi be allowed to get elected without any contest, and the reply which Mr. Rajnarain gave Mr. Om Mehta—Mr. Rajnarain shared this fact with me at that very time...

**श्री सुन्दर सिंह भंडारी :** श्रीमन्, मैं आपसे निवेदन करना चाहता हूँ कि ला-मिनिस्टर

साहब का जवाब और इस विधेयक पर चर्चा जब तक समाप्त नहीं हो जाती, तब तक के लिए सदन का समय बढ़ा दिया जाय ।

**उपसभाध्यक्ष (श्री रणबीर सिंह) :**

आपका जवाब आज हो जाय, इसके लिए आप कितना समय लेंगे ?

**SHRI SHANTI BHUSHAN:**

Just a few minutes, not more than ten minutes, may be required.

Sir, Shri Rajnarain was not averse to the idea. Shri Rajnarain told Shri Om Mehta, all right, he was inclined to accept the idea provided it was on a reciprocal basis. He suggested:

"If this is so, if you desire 5 P.M. that your Congress Party leaders should not be opposed, you should also agree that the leaders of the opposition should also not be opposed". Thereafter Shri Om Mehta informed Shri Raj Narain: "It was in a light vein that I made the proposal and I withdraw the proposal"...

**श्री कल्पनाथ राय :** एक बात मैं पूछना चाहता हूँ कि जनता पार्टी की नीतियां...

**उपसभाध्यक्ष (श्री रणबीर सिंह) :**

पांच बज गये हैं और ग्राम तौर पर हजब नान-आफिशियल बिजनेस डे होता है तो सदन पांच बजे उठ जाता है । माननीय सदस्य से मैं प्रार्थना करूंगा कि वे बीच में न बोलें

**SHRI SHANTI BHUSHAN:**

If such practices and traditions have to be laid down, obviously they can only be laid down on a reciprocal basis and all the details could have been a matter of discussion. But when this point of reciprocity was mentioned, the whole idea was dropped from the side of the Congress. It was for this reason that they were sure that the opposition candidates would even lose their security deposits. They were under the impression that

because the Janata Party had no time and no resources to arrange or organise their election campaigns, the Janata Party candidates would lose miserably in the elections. For this reasons they dropped the idea. The idea was not encouraged. I believe subsequently a lot of impetus has been given for the development of healthy democracy in the country so that these issues can be discussed in future also.

Then, a criticism was made about the appointment of the inquiry commission. It was said that after all Nehru family has been a glorious family. Why should there be an inquiry commission in which some members of the Nehru family might figure? I would assure the hon. Members of this House that there is not the slightest desire of any witch-hunt against anybody, not merely members of the Nehru family, but against anybody at all. But at the same time, if we have respect for democratic traditions, if we have respect for the rule of law and if we believe in the rule of law, if we believe in a society which will be governed by rule of law and not by the whims and caprices of any Indian, young or old, the public must have confidence that a person shall not be allowed to escape from the law of the land. It is quite another matter as to what action will be taken afterwards. But basically in a democracy people are entitled to know all the facts. Thereafter the law must take its course. There are various principles of jurisprudence. For instance, it is said that justice should be tempered with mercy. Every principle has its due place. But people are entitled to know the facts. The rule of law must have its way. There have been agitations in the public mind about many very serious things which had happened during the emergency. People should know what actually happened. It is with that idea the inquiry commissions have been set up and not with the idea of carrying on any witch-hunt against anybody. The hon. Members are aware

of the kind of Judges who have been selected to head these commissions. I believe the kind of reputation which the judiciary of this country has enjoyed...

**SHRI KALP NATH RAI:** One question. Why was the dynamite case dropped? Why was the case against Shri Badal withdrawn?

**SHRI SHANTI BHUSHAN:** It will not be proper for me to enter into these arguments....

**SHRI KALP NATH RAI:** You are our learned Law Minister.

**SHRI SHANTI BHUSHAN:** There will be plenty of occasions for the hon. Member to raise these issues on the floor of the House.

**THE VICE-CHAIRMAN (SHRI RANBIR SINGH):** Please wind up.

**SHRI SHANTI BHUSHAN:** It was said when the Janata Party was formed as if they were mangoes which had fallen down during a tempest or storm. Immediately after the victory of the Janata Party in the Lok Sabha elections and the formation of the Janata Government at the Centre, it was said that the people in the villages were crying and shedding tears and had started remembering the Congress Party. That kind of propaganda was going on till a few weeks ago. But recently the Assembly elections took place. We in fact did not want our Party to sweep the polls. When this question was put to me in New York I said: "Look here, in the Lok Sabha it was all right because the opposition could come from any State. But in the Assembly elections, the opposition has to come from the State itself. If there is no opposition, it is not good for democracy. It will, therefore, be good if some opposition comes in the Assembly elections". I said that it would not be good if the Janata Party got more than 75 per cent of the seats and the Opposition did not get even 25 per cent. That is exactly what has hap-



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pened and this party has secured 75 per cent or 80 per cent of the seats and so on. Therefore, Sir, when they say that the Janata Party has become very unpopular and that the villagers are weeping now and are now trying to remember the olden days and are trying to bring back the Congress, it is very far from truth.

उपसभाध्यक्ष (श्री रणवीर सिंह) :

मेरी समझ से किसी के रहम पर सदस्य चुन कर नहीं आये ।

श्री सुन्दर सिंह भंडारी : (Interruption)

सदस्यों में से कोई आलोचना करे तो वह अच्छा है ।

SHRI SHANTI BHUSHAN:

Sir, the banks were nationalised and the reasons which were given for the Congress rout, if I may be permitted to use those expressions used in the Lok Sabha poll, are like these: "The banks were nationalised and, therefore, the business people went against the Congress." That is one reason. Then, Sir, it was said: "The Privy Purses were abolished. So, the princes turned against the Congress Party. The smugglers were arrested and, therefore, the smugglers turned against the Congress Party." These were the expressions used. These said all these things as if more than fifty per cent of the electorate consisted of businessmen, ruling princes and the smugglers and, therefore, if a party wanted to win the elections, it must please the businessmen, the ruling princes and the smugglers. Has it any correspondence with truth and the factual position so far as our electorate is concerned? Our electorate consists of poor people. It is pampering of the businessmen and it is this kind of an unholy partnership with the businessmen which was being carried on with them on the basis, "You gain at our expense and we will gain at your expense", it was this kind of a partnership with them, which have been responsible for the rout of

the Congress and not the bank nationalisation, not the abolition of the Privy Purses and not the arrest of the smugglers. So, unless you analyse the causes of your defeat properly, you will not be able to improve your performance even in the future. So, I would appeal to you to analyse the causes of your defeat properly. Then only you will be able to have some hope in the future even of having a recognised Leader of the Opposition and so on.

Then, Sir, it was said that there was a controversy between Shri Morarji Desai and Shrimati Indira Gandhi on the issue of bank nationalisation which led to the split in the Congress in 1969. Again, Sir, I would like to say that this is farthest from truth. It was not any controversy on bank nationalisation which was responsible for the split in the Congress. It was because of this: Shri Sanjiva Reddy was adopted as the Congress candidate for Presidentship by a majority of the Congress Parliamentary Board and Shrimati Indira Gandhi thought that unless she had her own President in office, there might be a threat to her continuance in office and, therefore she wanted to consolidate all the power in her hands. That was the mistake which she made and which Shri Jawaharlal Nehru did not make. She made that mistake. She thought that unless she kept all the powers in her hands, there might be a threat to her position. It was this too much love for office which has been the cause of her downfall. This was the most undemocratic act. Has anyone ever heard, in the democratic history of any country, of anyone proposing the name of somebody for the office of President and then not supporting that person? Has anyone ever heard of any Prime Minister proposing the name of somebody for the office of President and the same Prime Minister getting the same candidate defeated? Has it ever happened? It was something simply unheard of and such a thing has never been heard of in any democratic society. So, that was the cause of the split in the Congress

and not the difference of opinion on the question of bank nationalisation.

THE VICE-CHAIRMAN (SHRI RANBIR SINGH): Is it relevant to the issue?

SHRI SHANTI BHUSHAN: I have to say all these things because these things have been raised. I have the greatest respect for the honourable Members and I have to refer to the points they have made.

THE VICE-CHAIRMAN (SHRI RANBIR SINGH): Let the honourable Law Minister at least stick to the provisions of the Bill.

SHRI SHANTI BHUSHAN: All right, Sir.

श्री सुन्दर सिंह भंडारी : मैं उपसभाध्यक्ष जी से निवेदन करूंगा कि जब डिबेट हो रही थी उस समय माननीय सदस्यों को इधर उधर के विषयों को लाने से नहीं रोका गया और अब जब कि वे आ गये हैं तो उनका जवाब दिया जाना चाहिये । ••

(Interruption)

उपसभाध्यक्ष (श्री रणवीर सिंह) : मैंने हर दफा आर्डर आर्डर कहा जब मैं बोले (Interruption) रहा हूँ या तो बोले कि संदर्भ बताइये इस आदर्श में (Interruption) तो यह आदर्श का संदर्भ हो तो मुझे कोई ऐतराज नही है ।

SHRI SHANTI BHUSHAN: Since I have the deepest respect for the Chair, I would now refrain from referring to anything which is not even remotely relevant to the issue before us. Now, Sir, I will come back to the theme of this Bill, namely, the spirit which has prompted the Member to bring forward this Bill, the desire to end the menace of defections. Many honourable Members have said that this would hardly be a solution to the problem, namely, limiting the size of the Ministry to 35 or 40. If that could be the solution, that

solution has already been achieved at the Centre. In most of the States where the Janata Party is going to have its governments now, you may take it that nowhere the government will be formed contrary to the principles which have been indicated in the Bill. Of course, there are still two or three States where the Congress ruling party is there and such kind of danger may be there. But I suppose the hon. Members will wait for nine or ten months when the problem will be solved.... (Interruption)

The main solution for this is really the Anti-Defection Bill. Some kind of an Anti-Defection Bill was drafted by the former ruling party at one time. But for some reason perhaps they thought that the time had not come when they should really pursue it. They went slow on it and it was allowed to lapse. So far as the present Government is concerned, the present Government is fully committed to bringing an Anti-Defection Bill as quickly as possible. And I would like to share with the hon. Members the progress which has been achieved in the direction.

An Anti-Defection Bill was drafted by the Government. The Prime Minister and other members of the Government were very keen that it should be a most comprehensive measure which should not have any kind of loophole for defection. What is the menace of defection? The menace of defection is directly or indirectly some kind of temptation which may be visible or which may be invisible, and trying to work against the party on whose ticket one is elected and joining another party. This is the essence of defection which has to be banned. The only way of banning is on a practical plane—to attach such a penalty on this act of defection that nobody would have any remaining incentive for defection, namely, if you defect, you lose your seat, go to the electorate and have a fresh mandate and fight the election again. This should be the penalty. The definition of 'defection' must be such that

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it does not permit any loopholes. Therefore, the measure proposed by the present Prime Minister is such a comprehensive measure that the act of any person either voluntarily relinquishing his party and going to another party or voting against the whip of that party voting against or abstaining from voting, etc. etc.—each one of these acts would be regarded as defection. It will attract the penalty of losing his seat, thus forcing him to go back to the electorate to consult the wishes of the electorate and seek fresh election. I am sorry that the matter is not yet final. A dialogue was held with the leaders of the Opposition, including the Congress Party. I was present during that dialogue and when discussions took place. What emerged was that the members of some of the Opposition parties, including the Congress Party, were not inclined to accept this comprehensive Bill. They had reservations as to whether it would be worthwhile or proper to ban defections so completely, etc. etc. And, therefore, they said that they will think about it and that they may not go to that extent. The Prime Minister indicated that so far as he was concerned, he was prepared to go the whole hog, but still if the Opposition went less than that, to what extent they would go he would agree and that the Bill would be drafted on the basis of such views, namely, to the extent to which the Opposition parties were prepared to go. There would be further discussions with the Opposition leaders after a few days and thereafter a consensus would emerge. So far as the ruling party, the present ruling party, is concerned, it is prepared to go the whole hog, but to whatever extent the

Opposition parties feel that they could go along, to that extent a Bill will be enacted, and ....

THE VICE-CHAIRMAN (SHRI RANBIR SINGH): Is it proper for the Law Minister to give out the details of discussions?

SHRI SHANTI BHUSHAN: I am not giving the details of the discussions. I am only saying that so much has been said about the Anti-Defection Bill. I must make it clear as to what the views of the present Government are.

THE VICE-CHAIRMAN (SHRI RANBIR SINGH): The discussion is not yet complete.

SHRI SHANTI BHUSHAN: The discussion is not yet complete. I am only saying at what stage the discussion is, what the difficulties are, thereafter what is the further progress to be made, what is the further programme, etc. Another discussion will take place. Further consultations will take place, and finally some Bill on the basis of consensus will be drafted and brought the House. Sir, with these words, I would request the hon. Member to withdraw his Bill.

उपसभाध्यक्ष (श्री रणवीर सिंह) :  
सभा की कार्यवाही सोमवार, 27 जून,  
11 बजे तक के लिए स्थगित की जाती है ।

The House then adjourned at sixteen minutes past five of the clock till eleven of the clock on Monday, the 27th June, 1977.